THE APPROPRIATION (No. 2) BILL,

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT):

Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63, as passed by the Lok Sabha, be taken into consideration."

SHRI BHUPESH GUPTA (West Bengal): You are moving on behalf of Shri Morarji Desai; You are not Shri Morarji Desai, I suppose.

SHRI B. R. BHAGAT: Sir, as hon-Members are aware, this Bill arises out of the Grants voted by the Lok Sabha, and the sums required for charged meeting the expenditure on the Consolidated Fund of India. figures in the Bill are for The the gross requirements of the Government exclusive of recoveries, and include the amounts voted on account and provided for in the Appropriation (Vote on Account) Act of 1962. withdrawn The total amount to be from the Consolidated Fund of India during the year 1962-63 is estimated at Rs. 7,956 crores. Of this, Rs. 1,583 crores relate to expenditure on Revenue Account, Rs. 747 crores for capital expenditure excluding Railways, Rs. 590 crores for disbursement of loans and advances, and Rs. 5,036 crores for the repayment of debts.

The expenditure of Revenue Account includes Rs. 1,120 crores for Civil Departments. Rs. 367 crores for Defence Services excluding Capital and Rs. 96 crores for the Posts and Telegraphs Department Of the major items under Civil Expenditure. made of Rs. 248 may be mention crores for payment of interest other charges, Rs 187 crores for Sociand Developmental Services, Rs. 339 crores for grants-in-aid States including their share of Union Excise Duties, Rs. 76 crores for the Administrative Services proper and Rs. 50 crores for public works.

Capital expenditure includes Rc 179 crores for industrial development. Rs. 275 crores for expenditure schemes of Government trading, Rs. 33 crores for Defence Capital Outlay. Rs. 26 crores for capital requirements of Posts and Telegraphs Department, Rs. 63 crores for the notional adjustment as capital expenditure of Devel'opment assistance from the U.S.A. including the loans under the P.L. 480 programme, which are transferred to the Special Development Fund, the balance of Rs. 171 crores for the requirements of other departments. Gross requirements for disbursement of loans to States would be of the order of Rs. 453 crores. The provision of Rs. 137 crores has been included for loans to other parties.

Of the amount provided for the repayment of debt, Rs. 183 crores are for the market loans maturing during the year, Rs. 48 crores for other debt repayments including Sterling Dollar loans, and Rs. 4,805 crores for discharge of Treasury Bills. As the Treasury Bills have a currency of 91 days, provision has to be made for their discharge four times during the year. This payment, however, is covered by a corresponding credit on the receipt side following their simultaneous renewal and reinvestment. The total amount of Treasury Bills outstanding at the end of 1962-63 is expected to be of the order of Rs. 1,264 crores, but by far the major portion of this amount relates to the issued in favour of the Reserve Bank for replenishing Government cash balances from time to time. Full supporting details have been given as usual in the Budget documents circulated to hon Members. The House has also had an opportunity of a general discussion on Budget I do not, therefore, propose to take the time of the House in explaining any further the provisions included in the Bill but shall try to meet the points the hon Members would be raising during the course of the debate Sir, with these words I move.

The question was proposed.

Sher BHUPESH GUPTA: Mr. Chairman, this gives us an occasion to embark on a discussion on the economic and other policies of the Government. I should, therefore, like to proceed with to begin with, the non-economic matters and then I shall touch on certain important aspects of the economic problems facing the country.

At the very outset, Sir, I would like to make one simple observation about an important aspect of the Ministry, the Central Ministry, that have today. The hon. Prime Minister made a public statement in order to persuade the State Chief Ministers not to have big-sized Ministries. expressed his dislike for such sized Ministries, but now today have here at the Centre a Council of Ministers plus Parliamentary Secretaries, which come to about sixty. I think the number will go on increasing.

Normally, Sir, one would not mind if more Ministers were needed fulfilling and discharging functions and certain responsibilities, specifiresponsibilities, with the expansion of the State activities in different spheres, but we have today situation in which we have got more Ministers than portfolios. That is why you have a Minister without portfolia. Well. Sir. I do not quarrel on principle in regard to matter provided we know what exactly are the functions of the Minister without Portfolio; the Parliament is entitled to know. Must we wait all the time for speculation in the public press or for durbars the Ministers to understand what are the specific functions of a Minister without Portfolio? We are in the dark. Well, Sir, it is an interesting experi-Ministers ence that in our country are in abundant supply and the supply usually is, even from the point of portfolios, far greater than the number of portfolios. The Prime Minister, naturally, has set not a very example before the country and State Ministries.

Then, Sir, I would like in this connection also to mention one other factor that immediately after the elections we heard the Prime Minister speaking quite a lot about the emergence of right reaction in the country, but I would like to know whether he took that into account when he was choosing his personnel for his Ministry, or is it that there is no fear of Right reaction within the Congress Party or that there is no danger of the Congress Party at the terial level being invaded by the wanderers". "fellow to use Morarji Desai's phraseology, or the "fellow travellers of the Right reaction" if not the Right reactionaries themselves? It seems that that aspect of the matter was not much seriously by the Prime Minister while he was telling the country that after the third general elections the Right reaction has emerged strength and in size.

Now, Sir, we have a large number of Deputy Ministers. We would like to know what are their functions. You do not require to spend Rs. 1,750 per month as salary in order to get certain supplementaries answered on certain questions put in this House evaded. I would like the Deputy Ministers, if you must have them, to be given better assignments. It to me that it is the Secretaries who carry on the work and the Deputy Ministers in fact have much power than the Secretaries, the permanent officials in the administration. Such a state of affairs is no good in a parliamentary set-up. Therefore, submission here is, if you have to have these Deputy Ministers at the cost of public money, give them a little more power, I would not like them to be any way inferrior, in point of law or in point of fact, to the Secretaries of the Departments.

SHRI SHEEL BHADRA YAJEE (Bihar): How does he say that a Secretary is superior to the Deputy Minister?

SHRI BHUPESH GUPTA: I say this thing because I find that sometimes

[Shri Bhupesh Gupta.] even when the Deputy Ministers or Ministers of State want to do good things they come up against the Secretaries of the Departments who do not allow or who rather prevent good things being done. I know that Prime Minister and some of his colleagues enjoy real powers in matter but why should it not be that the Deputy Ministers and the Minisalso be given a little ters of State more power, real power, and power should be decentralised at Ministerial level in the Council of Ministers itself so that the country knows that here is a body of responsible men and women? This is very important from the point of view of democracy and parliamentary institution. Secretaries, for example, not closely connected with the people, they are not responsible directly to the people, and what is more, they are not orientated towards the interests of the masses while even Congress Party Deputy Ministers who are there have to face the electorate, meet the people, meet members of the Opposition and as such they come in teuch with the people closely and that in itself is a factor of impotance which makes them somewhat respons ble and gives them a little awareness of the interests of the people. Therefore, from that angle also it is important that the Deputy Ministers should be given more power and not merely decoration or made either a arrangement in order to suit the the ruling Party. convenience of Despite the fact that I sit on side of the House, I am all in favour of Deputy Ministers and Ministers of State being given a little more Power, real power so that under no sircumstance are they subordinate in point of fact or in practice to administration -Secretaries. Joint Secretaries-I.C.S. and other officers.

Then, Sir, I would not like, for example, the Secretaries to rule the country by a ministerial proxy. If the Ministers have no real power, except two or three chosen ones, then it means that so far as the Council of

Ministers, Deputy Ministers and State Ministers are concerned, the bureaucracy is ruling the country by proxy. I would like this administration by proxy to end—Ministerial proxy I have in mind.

Let me now deal with another important aspect, the situation in Kerala, from the constitutional angle. Sir, as you know, the Government in Kerala came into existence on the negative thesis of anti-communism. Naturally such a government not be expected to work as indeed it is not working. The Ministers accusing each other publicly. They are calling names at one another. One is calling the other a lier. Even when a Cabinet meeting was held you will find the Ministers or Deputy Ministers saying that no such meeting was held. On the 12th June a meeting was to be held of the Cabinet of Kerala to discuss the question of schools but the meeting had to be abandoned really because the Ministers were quarrelling amongst themselves, but ostensibly on the ground that the Minister had to attend somebody's marriage.

SHRI SHEEL BHADRA YAJEE: Are we discussing Kerala here?

SHRI BHUPESH GUPTA: Please do not disturb. Now, I put it to you, Sir, from the point of view of constitutional propriety-our Constitution lays down the principle of collective responsibility. How is this collective responsibility discharged when Ministers are questioning not each other's policy publicly and openly but calling each other names, abusing each other, charging each other and so on? Now, I tell you that this is a state of affairs which has brought the Ministry to a point where it does not function. Therefore, our submission is that such a Government ceased to exist from the point of view of constitutional law. Imagine England the Home Minister accusing the Prime Minister and yet continuing and vice versa. But here we find the

out of walks Minister the Ministerial house and makes open allegations against the Chief Minister of Kerala and yet both of them keep The only binding factor is together. unholy the anti-communism of this alliance. Therefore I would that the Central Government should ask them-I am not asking the Central intervention but the Central them-to should advise arnment resign and save our Constitution from defamation and dis-repute. What will happen after that we shall see but now it stands to reason that, having failed to function together, having failed to solve any problem and in view of the fact that they quarrel every day openly in the Press and on the platform, they should resign. We therefore demand the resignation of this Ministry and we call upon the Central Government to show a little regard for the parliamentary institution and ask the Congres Party to get out of the Ministry and disband the Ministry. I would like to know what the Governor is doing in Kerala. The Governor is the constitutional representative of the President India I should like to know what advice the Governor is giving. such a situation the Constitution gives the Governor power to dismiss Minister and even tell them to resign. In a situation like this why it is not being done in Kerala, we do not understand at all.

Appropriation (No. 2) [15 JUNE 1962]

Now, Sir, let me come to the question of the Home Ministry. I start with the question of integration. Now. communal riots are taking place in the country. The incidents at Malda have been shocking. I may tell you that what the Prime Minister here was an understatement but am not going into it any more. the situation was serious and it was because of the goodwill of all noncommunal forces belonging to all parties and to some extent also on account of the efforts of certain elements in the Administration that the aituation was brought under control

and West Bengal was saved from the spread of such riots; but the potentialities of that danger are still there.

Similarly, Sir, we have seen such things occurring in other parts of the country. I should have thought that the meeting of the Integration Council that was held would particularly discuss the question of concrete steps and measures to give protection--I make no ambiguity here-to Muslim minorities in the country because as far as communalism concerned the danger today from the communalism of the majority comis more than that of munity communalism of the minority com-Both of them undoubtedly munity. must be condemned but I do not see any concrete measures being worked out with a view to meeting the situation. I should therefore like gration Councils to be formed at the State level where the leaders of the various secular parties and others could be associated with the leaders of the Government party to formulate common measures in order to face such a situation and more in order to prevent such a tragedy from occurring at all. It more important but no step is being taken.

Mr. Chairman, in this connection I should like to draw the attention of the Government to what is happening in Tripura. In a village called Ampi (Amarpur) a large number of Muslims are being thrown across the border into Pakistan on the cion that they are Pakistani nationals. Among them there are many people whose names appear in the electoral rolls and indeed who have participated in the last three general elections in the country. I have before me a memorandum submitted to the Prime Minister on this subject and memorandum signed by a Member of Parliament of the other House by the Communist Party of Tripura contains 101 names of persons, giving addresses and so on, who have been treated as Pakistani nationals 53

IShri Bhupesh Gupta.] but who have been on the voters' list and participated in the last three general elections. There may are-some Pakistani there nationals because infiltration takes place and if they are removed or asked to get out of the country and go to Pakistan. I can well understand that but why on earth should other people who are Indian citizens by every criterion, be so treated. arbitrarily, caught hold of and deported to Pakistan or pushed out of country? That is what has started from the 4th June and I have got here the full report. I would like to know what steps the Government This does not take in this matter. speak well of national integration. I charge the Tripura Administration of indulging in pure and simple communalism in this matter and I would implore Shri Lal Bahadur Shastri to go to Tripura immediately personally. or if he is not in a position to go, to send Mr. Datar, the Minister of State in the Ministry of Home Affairs to personally deal with the situation. I am sure nobody in the House would like any Muslim being thrown out of this country simply because he is a Muslim even though he may be a voter in the last three general elections and as such a citizen of country. So that point should be noted by the Ministry.

Then, Sir, we hear about the code of conduct being discussed Integration Council meeting report of which has been placed here. A code of political conduct is a nice thing. I should like to draw attention of the Government to certain matters which are alarming. Political murders are taking In the 24 Parganas an important Muslim member of the Communist Party, a member leader of the District Council, was assassinated. shot dead, immediately after tions. Then recently Mani Khaval. another member of the Communist Party in Howrah was speared to death in front of his wife, mother and

children on the 5th of June, this very month. This matter is under investigation but I am not concerned with the investigation part of it or legal part of it but this is what is Α Communist happening. member who was engaged in welfare co-operating with activities. parties and all sections in order to stop smuggling and other anti-social activities, has been speared to death and the charge is that among assailants were seen some members of the Congress Party; they are people. I do not blame the Congress Party as such in the country but it is a matter for the central leadership of the Congress Party which takes an important part in such a discussion on the code of conduct to see whether this charge is right or wrong. today Congress Party men districts and villages are in a position to shoot people and commit political murders of this type, well, Goodness alone can save morality in public life in our country. Recently, again, on the 22nd May а person named Nurul Hussein was found unconscious in a steel trunk in incoming passenger train at Howrah station and what ia story behind it? Mr. Nurul Hussein is a worker of the Howrah Jute Mill and he gave evidence before Wage Board on Jute. After the evidence had been given he was threatened by the labour officer of the mill and was told that his life was in danger and that he would be taught a lesson. Then suddenly it was found that he was missing. The workers suspected something foul but police would not look into the complaints that were being made but on the 22nd May, as I have mentioned, a steel trunk in a train at Howrah station contained his body unconscious state. Today Hussein has made a statement in the court of law in which he has related the whole story, how after that giving of evidence before the Board, he was threatened by the Labour Officer of the jute mill, how he was kidnapped and detained in a

house and made unconscious and how when he regained consciousness he found himself in a hospital. He had been discovered in a steel trunk. How long are we going to put up with such things? It is not as if the Railway Ministry is not involved in such things.

There is every reason to suspect that enquiry is sought to be hushed the local administration because over them the jute have a great pull. This is what suspected, that the entire working class of West Bengal is agitating over this matter. Of course, this matter has come up before the court of law and the court will decide it. But are we going to put up with such a situation in this country when trade union workers can be kidnapped and brutally and cruelly murdered?

SHRI NIREN GHOSH (West Bengal): The Railway Minister says that when such crimes occur, they are not the responsibility of the Railways

SHRI BHUPESH GUPTA: His responsibility is also there and he should assume it. The body was found in the train. So the crime has to looked into by the Railway Authoalso. Certainly the rities Authority should be there. But the Railways should be asked to be associated with the investigations, especially when from this side of the House we say that we suspect certain kind of manipulations on the part of the mill authorities who have got influence over the local police.

These are some of the examples I have given.

The other day, on the 28th of May, Motilal K. Chaudhuri, former secretary of a distillery Union and leader of the bustee movement was murdered in broad daylight, again with the police doing very little or nothing. Such political murders are taking place Serious allegations have been made against certain elements in the

ruling party and certain sections of the police. It is not a question of this being a State subject. The matter is undoubtedly a very serious one and the Central Government should take adequate steps in this matter and Shri Lal Bahadur Shastri should personally look into these three cases that I have brought before him, from the point of view of investigating them in the true interests of the country and its domocratic political life.

Now crimes are taking place Delhi. The Delhi Administration has failed to do anything in this matter. But we are not surprised, for the Delhi Police are one of the inefficient police going on earth. They certainly are good when they line up to receive the Rashtrapati. They are certainly good when they stand by and the Prime Minister's pilot goes sounding the siren But they absolutely worthless and useless when it comes to the question of prevention of crimes or the detection of crimes. What can they do? Come to the Communist Party Office here, where I a humble man, an insignificant man works, and you whole bunch of policemen there all the time. They probably watch on Mr. Namboodiripad, Mr. Dange and myself. Have become such we dangerous criminals that we attract this police force? No wonder when the C.I.D. men are utilised thus, ruffians, kidnappers, robbers and others are at liberty to do what they like in this great Capital of ours. Certainly the Central Intelligence men have got better work to do than watch on such men like us and waste their time and energy. If they have none, they should find some job. Why should they waste **the**ir time and energy in this manner? I am told from very knowledgeable quarters that even Ministers are now being watched. I know it and I tell you that with all sense of responsibility that in this regime, even Central Ministers are watched. I have it from very knowledgeable quarters. How can you then have [Shri Bhupash Gupta.] the police looking for criminals? Perhaps Mr. Morarji Desai may say it is necessary to have a watch on the Ministers, because he suspects them, some of them, to be "fellow-travellers" or "fellow-wanderers". I do not know, but this is a serious matter.

Here is an interesting thing about the police administration. I find this in a Calcutta paper. A district magistrate came across a police report during his stay at Bolpur in the first decade of the century. I will quote:

"One will be surprised to read a few lines to this effect:

'Baboo Rabindranath Thakur, son of a Calcutta Zemindar, is a terrorist. He frequently visits Bolpur. He makes bombs. I am keeping strict watch.'"

This is the report of a police man about Poet Tagore and this brought to light by the district magistrate. The question is: Have police changed after this? The same kind of policemen who discovered Rabindranath Tagore to be a terrorist, preparing bombs instead writing poems, the same policemen are there or their disciples, keeping watch on men like Mr. Namboodiripad and myself, even cabinet Ministers. How on earth they deal with crimes the criminal activities of criminals here in Delhi? I would request Shri Lal Bahadur Shastri to become, for a while, the Director of Central Intelligence, the head of it, rather than the Home Minister, because I think then more lives would be saved, less rapes would be committed and less houses would be burgled and we will have a little peace and tranquility in this great city of ours.

Then Sir, I come to the question of victimisation. The Prime Minister spoke about victimisation and the screening of officers. Here I would like to draw your attention—since

this matter is now under the consideration of the Cabinet—to a Calcutta case of Shri Deb Kumar Seth, B.Sc., who was appointed to a certain Department of the Government by the Public Service Commission. He had very good testimonials from all those with whom he had had been his working or who teachers. The Public Service mission, naturally gave him appointment that he deserved. was appointed as Assistant Controller of Weights and Measures. And then this matter went to the Police was Department. He appointed Assistant Controller of Weights and Measures, because he had good certificates that he had collected, everybody was satisfied with the certificates that he had submitted to the Public Service Commission. One was from a gazetted officer of the West Bengal Government, Deputy Director of the School of Medicines. There was one even from the Chairman of the West Bengal Legislative Council who had given a certificate in his favour. Taking all this into account. the appointed. But then he was subsequently dismissed from service. When the matter was raised before the West Bengal Assembly, the Chief Minister of West Bengal said this:

"I do not think anything wrong in it. When the Communist Party forms the Bikalpa Sarkar they may drive out every Congressman from the Administration, if they want to; that makes no difference. But so long as this does not happen, you have got to accept the provision of the law as we understand it."

Here is the Chief Minister who says "As long as we are here, we shall drive out anybody we like, if we think that he had anything to do with the Communist Party, or is suspected of political activities." Since when did this become the law of the land? This is what Dr. B. C. Roy, the Chief Minister himself said

in the West Benal Assembly on the 27th of March this year. I have got it from the Proceedings of the Assembly. Now, where do we stand? Here, this gentleman who was appointed, made it clear that he had no political connection at At one time he belonged to the Communist Party, but that was many years ago. He had given up all connection with political parties and he had been serving the Government and also working with distinguished men, distinguished men who gave him testimonials and so on. After all that, he is victimised in this manner and this is what is happening in this regime.

These are some of the matters I would like to deal with. I have just mentioned a few things as far as the political side is concerned.

Now I would like to deal with the economic side. Let us leave Morarii Desai's anticommunist fulminations. He is anti-Communists we know and nothing on earth can change Mr. Morarji Desai. Therefore, I would not waste time dealing with that. Let us turn to the economic situation as it is. What is the situation with regard to the foreign exchange? External assistance is estimated at Rs. crores, excluding the doles under the Public Law 480. That is to say, 25 per cent of the total plan outlay is made up of external assistance. So you can well understand what happens to the Plan if something goes wrong on that score, since many of our projects are dependent on external assistance coming to this country in time. If one project is delayed, there is a chain reaction and other projects suffer and the scheme of planning gets halted. That is what happens. Whereas we should have had a good tempo in the second year of the Third Five Year Plan, we are having a slowing down in many fie'ds and the policy of excessive dependence on the West has come home to roost in this manner and Government is not thinking of doing anything radically to change the policy as far as we can make out. In the middle of the Second Five Year Plan also

there was a foreign exchange crisis and, therefore, the crisis that we are facing today is nothing new but this Government is not learning anything from experience. Only last year, Mr. Morarji Desai made a statement in this very House on foreign exchange and he said, speaking about the Aid India Ciub. "I have now every reason to feel confident that the requirement of the external aid set out in Third Plan will be forthcoming". Mr. Morarji Desai was showering praises on the Aid India Club in this manner and he said that the total quantum of aid promised at the Consortium meeting was \$2,286 million or rougaly Rs. 1100 crores. "I should like to take this opportunity of expressing deep appreciation and thanks to all the countries which have joined in the common endeavour, particularly the United States of America, which has agreed to provide nearly half the total amount of aid promised at the Consortium meeting." Now, statement which he made last year addressed to the Chairman of House was full of excessive hopes as far as he was concerned and he did not warn the country of the situation that we are facing today. He made another statement in the House, a copy of which has been laid on the Table here, within six months. There should be some seriousness in the matter and the seriousness today is much greater than it was last year. The foreign assets have dwindled to about Rs. 100 crores as against Rs. 128 crores only in May this year and we have hardly abything to fall The cushion of reserves is gone and practically we have to live from hand to mouth. Such is the situation now. There was no step taken in this period, between last year and now, in order to meet the situation. I would like to know why this happened.

Now, I hold two men responsible for this. Government is responsible but one is Mr. Morarji Desai, the Finance Minister of the country and the other is Mr. B. K. Nehru, Commissioner-General for Economic

[Shri Bhupesh Gupta.]

61

Affairs, now Indian Ambassador ın Washington of the television no-Either they concealed facts deliberately or they permitted themselves to be fooled by the Americans. It cannot be denied that they did not understand anything. If they did not understand, then they should say so because the latest meeting of the Aid India Club has made it absolutely clear that these two great shrewd gentlemen had been practically fooled by them, un ess, of course, it is their contention that they knew that such things would happen but chose to keep things in the dark from Parliament and from the country. This is what I would like to make very clear Now, Sir, the to this House. India Club has come all out to blackmail India and if any country in the world wants to blackmail India, Mr. Kennedy might ask it to join the Aid India Club. I would not like Morarji Desai to shower praises and sprinkle rose water on such a Club whose intention has been exposed in the course of the last few days. They have decided to make a ho d-up of the Plan. They say that money will not be given. They only talk postponement but it is not postponement of the decision made last year. Last year, commitments were made with regard to the grant of Rs. 1100 crores but they have decided not to pay the money in order to put pressure upon the Government of India, influence and browbeat the Government to move in the direction in which they would like the Government to move. Are we to submit to this kind of thing? Are we to put up with a Finance Minister who is not wise enough to warn the country and Parliament of the impending situation, a situation which any man with a little common sense, any man who has got business instinct should foresee? At least, the Finance Minister of the country should have better than he has done unless impute motives to him and I do not wish to impute motives to him this matter. The Finance Minister. as I said, was gullible enough in which case it is not a very good proposition, and he was fooled. We cannot have a gullible Finance Minister when he deals with such type of persons. businessmen, double-dealers in Wall Street or in Bonn or in the city of London. Either he was gullible or he had decided to keep things dark from us in the expectation that things would come round and he would come Well, Sir, it is a serious on top. matter for the Congress Party to consider. When the Aid India Club was meeting, this Government never gave us a warning and yet The Washington Post, five days before the Aid India Club meeting, forecast that the Aid India Club would not take the decision to fulfil the commitment that had been made earlier to India. Why did the Government not warn country? Parliament was in session, the other House, and the country should have been told of the situation or of their understanding of the situation. Nothing of the kind was done. The country had to wait till The Washington Post came out with an editorial of this kind to inform us of what was coming from the India Club and ultimately the India Club's deliberations showed that it meant to blackmail our Why are we having a Finance Minister and a whole bunch of Deputy Must we look Ministers? to Washington Post in order to understand the financial problems of the country or are we to depend on Ministers of the Government which is responsible to Parliament? This is the question that I put before the nation today. As you know, Sir, at about that time or a couple of weeks earlier, discusgion took place in the U.S. Foreign Relations Committee which initially made a cut of 25 per cent. on the India aid appropriations proposed by President Kennedy. What was the nature of the speeches made there while making this cut? that India must be punished because of its policy on Goa, India must be punished because of its ment policy, India must be punished ۲3

because of its attitude towards Kashmir, India must be punished because it is having good relations with Soviet Union, India must be punished because it wants MIGs from the Soviet Americans Union. When the giving supersonic jets to Pakistan, they want India to match Pakistani supplied supersonic jets by American friends with Dakota planes. Not only this but I also read in the papers that another point of irritation for the authorities of the States is Mr. Krishna Menon. Now. who should be our Defence Minister is also a factor for them before they consider the question of aid and this matter was discussed openly the hearing of the entire world the Senate Foreign Relations Com-The New York Times mittee. and other papers reported it one Senator, I think Senator Symington, said that India did not deserve such assistance because of the fo ly Prime Minister Nehru and the crime of Defence Minister Krishna Menon. Today, the Bill has been passed and the cut has been partially restored, or rather the cut has been reduced to 10 Now, they say that no per cent. Marxist Government should be given assistance and what a Marxist government is has not been defined by them. Not only a Communist government but any government according to them pursues any socialist policy should be debarred from getting eronomic aid from the United States of America. They have cluded Yugoslavia from getting aid and they have to'd other coun-'Should you talk about tries, socialist pattern of society or should you have socialist sentiments, you will be faced with a situation when American aid even if it has been committod wi'l be withheld'. This is what we have been told Another American Senator has said that they understand-those who fought for the restoration of the cut-that India be given assistance in order to keep India on the side of the United States. to build it as a counter-b'ast socialism in Asia. This is how they view this matter. We have become.

as far as the Americans are concerned, a pawn in their political game, and the American bipartisan policy, far as economic assistance is concerned, is to keep India on their side, to create economic levers, pressures, inblackmail in terference and manner. While it is a matter tactics whether Mr. Symington says one thing or somebody else says another, some want a cut of 25 per cent, while others want a cut of 10 cent., all are however, agreed that India must be dragged into the orbit as far as possible, if not today India should least tomorrow brought under their pressure and influence. This is a serious matter and yet Mr. Morarji Desai tells us economic aid from the West does not The Hindusthan have any strings. Standard, a paper which is pro-American in many ways, had to talk of economic strings and another paper of the Goenkas, The Indian Express, by no means a Communist one, it is anti-Communism defined, has gone into the motives to discover strings in the American aid. Now, what do you see here? It is distressing.

In such a situation here, we have had a memorandum submitted the European Economic Community by the great Government. Now, should like to deal with it. I am told that Mr. Sandys is here or will here in a matter of few minutes. believe. Well, first of all, I would like to tell Mr. Sandys-he should be told by the Government—that time is past when they can run with the hare and hunt with the hound. If they have chosen to hunt with the hound of the European Economic Community then they shou'd stop trying to run with the hare, i.e. Government of India. This I would like to be stated clearly to Sandys who has come here on behalf of the Government of the U.K., I am told, to persuade India to line up behind the European Common Market and also to persuade India, according to press reports today originating for England, that India should not buy Soviet MIGs. I worder if we have become an international emporium for

[Shri Bhupesh Gupta.] all these politicians from the Western countries to come and tell us we should do and what we should not Is it that we do not have common-sense, understanding, patriotism, wisdom and foresight that we require these gentlemen coming and te ling us as to how India should fashion economic policy and what policies she should pursue in world affairs? not know. The Government submitted a memorandum and I will point out to you that I have read such a shocking and disgraceful document as the memorandum submitted by the Government to European Economic Community. They say, speaking of the Rome Treaty and its implementation, "The ment of India....are aware of role played by the historic movement towards close economic integration in strengthening the economies of Member States and fostering their capacity to contribute to economic expansion and social progress both at home and abroad". Then, they say in the European Community, "we have to shape the Rome Treaty, we are doing good to yourself and we are doing good to others." It will mean progress not only at home in the countries which are members of European Economic Community, also abroad. This is in clear contradiction of even what the Government itself has said. The Prime Minister in this House said that Britain's decision to join the European Common Market was a body blow for India. You will find it in the records of the proceedings. Then, in the other House only on the 14th May, he said in connection with the External Affairs Ministry's debate: --

"It will do us some harm. More important than that, this is a first step in a particular direction, the direction being a certain measure of growing political solidarity between those countries. I do not know what this will lead to. But I fear it will not lead to anything good. I am talking about political solidarity."

This is what the Prime Minister the country said. Then, at the Press Conference, some time earlier he said that the European Economic Community was a contrivance in order to control the undeveloped countries. This is what he said. That is one cf the statements of the Prime Minister of India and this is what is written in the memorandum which they have submitted to the European Economic I would like to know Community. whether this memorandum was discussed in the Cabinet, whether the Prime Minister sanctioned certificate to the European Economic Community which contradicts own utterances in this House and in the other House, in Parliament and outside in this country. I would like to know who makes our economia policies, the Prime Minister of India, or is it that we are living in a state of double-talk, when the Prime Minister will say one thing and Mr. Lall, when he goes to the European Economic Community at Brusse's, will say quite a different thing. I would like to know where we stand. your policy?

Here, Mr. Chairman, I would invite your attention to an article published in Britain by Miss Jennie Lee, widow of Mr. Bevan, as you know, a prominent Labour Party Member. She is a Member of Parliament. This is what she writes:—

"On the contrary, one of the most formidable counts against joining is that its architects and chief supporters plainly, indeed blatantly, commend the Common Market as a weapon in the cold war."

This is what has been written by a Member of the British Parliament, belonging to the Labour Party, and these servile, flattering and psychophantic utterances are being made by the Minister, who was assigned the responsibility of submitting memoranda to the European Economic Community. I should like to know where we stand. One thing only can be

The European Economic Community, which as an appendage of NATO, is an attempt on the part of the Western Powers to bring about a greater financial combination of international monopoly, to exploit in the member-countries the working people and keep the underdeveloped countries in a state of continued helplessness and control them. Prime Minister put it, Why 212 we today servile to the Economic Community, I would like to ask? It is a breach of faith with the people that our Minister, Mr. Lall-whatever may be, Economic Adviser or Commissioner—should have carried document, of shame, of indignity and dishonour to the world at large and spoken to these people in England. when the working people in Italy. in France. in Brussels. in Britain, are fighting with their back to the wall against the European Economic Community. Despite the declarations of the Prime Minister country, he goes and cringes before them and tells them 'Give us concessions: you are excellent people. good samaritans'. What else could be a greater disgrace for our country? Therefore, I would demand here complete change in policy. And I can tell you that the other day Mr. Shah said that with the Community countries in our trade we had a surplus of Rs 5 crores in 1950. Today we have a deficit of Rs. 135 crores and I can tell you that India imported from West Germany in the last decade goods worth Rs. 537 crores and exported goods worth only Rs. crores. This is the export market. And if Britain goes into the pean Community. iŧ would greater competition it would trade barriers, it would mean trictions on our quotas and exports and so on all along the line. India submits to this blackmailing methods exploitation and of the Western wants Britain Powers. America come there, so that all the Western capitalist countries are packed the European Economic Community, with America holding the key and

controlling the destinies of the underdeveloped countries and of the working people of those countries. I would like to know where we stand

Then, I come to the foreign change position. Apart from other things, this Government do not know even how to utilise the foreign change. In the First Five Year Plan they had not utilised foreign change worth Rs. 192 crores. They could not utilise it. In the Plan they could not utilise the foreign exchange, the foreign assistance worth about Rs. 943 crores. The unutilised balance of external assistance available up to Oc ober 1961 comes Rs. 1386.86 crores according to survey of the Ministry of Economic Affairs and not according to the Communist Party's publications. This Government is incompetent even to draw on the assistance that is offered to us, that is given and allotted to us, in time, so that we do not carry a backlog in this matter and carry it over from one Plan to another. However, that is the position.

In this connection what is the position with regard to our foreign trade? What happened in the first year of the Second Plan? Our balance of payments deficit was Rs. 283 crores in the first year of the Second Plan. It rose to Rs. 355 crores in the first year of the Third Plan.

MR. CHAIRMAN: I am afraid we will have to adjourn now. If you wish to continue, you can do so after lunch. The House stands adjourned till 2.30 p.m.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, THE DEPUTY CHARMAN in the Chair.

Shri BHUPESH GUFTA: I may mention here that in the Second Plan we had drawn upon our reserves to the extent of R:, 600 crores, and the last decade the total foreign exchange deficit or the balance of payments deficit came to about Rs. 2000 crores. Today we are in the midst of a situation when we have nothing to draw upon. As I have told you, our reserves have come down to barely Rs. 100 crores. Naturally this situation has to be met in all seriousness. I may draw your attention to various official statements in it has been pointed out that our external trade or export trade with the ECM countries is more or less stagnant at 7 per cent, whereas our import trade is naturally increasing because we have to import machineries and so on. Now the problem is one of how to meet the situation. I submit, Madam Deputy Chairman, that cannot meet the situation within the framework of the European Economic Community or by being an appendage Common to the European Market. What we need is reorganisation diversification of our external trade. Undoubtedly we must have export promotion, but then export promotion should not be made into a means for the monopolists in our country to earn extra and super profits that way. Undoubtedly legitimate incentive and encouragement should be given. what I find is that taking advantage of the present situation, the Indian Federation of Chambers of Commerce and Industry and others of the money are trying to wrest undue concessions from the Government in the name of export promotion. My view in this matter is somewhat different. I should like the external trade, specially the export trade, to be undertaken increasingly in the State sector so that in the foreseeable future-the sooner the better-the State becomes decisive in the matter of external trade, specially export trade, and import trade as well. This one point I would like to make.

Then I would like to further with the pand our trade socialist countries and other non-aligned countries. It is quite clear that our possibilities of expansion by way of export trade in the western market are very limited, and the intensification of the Economic Community and the operations of the Common Market would still restrict the possibilities that are not very good even as they are today. Therefore, it is all the more important today that we take effective measures for the expansion of our trade with the socialist countries and other non-aligned countries. I think we should in the present curb invisible exports from our country in the shape of dividends, profits and other remittances that are made. We have to take more permanent to reduce measures remittances abroad. It may be said that then the foreign capital would not come. I think that that argument is exploded. If you look at Indonesia or Cuba or even U.A.R., you would find that these measures have not resulted in the con'raction of their economic development or the availability greater foreign assistance.

Then I think an inventory of яll foreign assets of India should taken. I mean the assets abroad specially of the Indian Princes. time back there was a statement that they had accumulated wealth of about Rs. 6 crores held as foreign assets, in foreign countries. Everybody knows that it is of much higher order. Therefore, an inventory should be taken of all assets held by Indians in foreign countries, Princes and others as well, more particularly the Princes should be done. Indian nationals, including the Princes, should be called upon to declare their foreign assets, whatever they may call them on pain of criminal prosecution and imprisonment. I do not think that if there is provision only for punishment by way of fine and so on, the Indian Princes or the multimillionaire class would

declare their assets, but I know that this class is a class of cowards. Therefore, if you put—the threat of putting them in prison for a while, then I believe many of them will declare their assets in order not to be on the other side of the prison—wall. This should be done. Therefore, I want a reorientation of this policy.

71

Gold reserve in the country amounts to about Rs. 1000 crores in bullion. We have gold worth Rs 3000 crores out of which it is said even by the Finance Minister that Rs. 1000 crores would be held in bullion, and much of it illegally. It is possible for active and energetic Government devise ways and means. including criminal prosecution and jail punishment, to discover the secret gold and mobilise it in the national We want them to disgorge the bullion and make it over to the chequer for the advancement of the country. We do not like the multimillionaire class to live or to sit on the top of the bullion at the cost of the nation. These are my condrete suggestions, and I can give more.

Now I should like to deal with another aspect of the matter. First of all I may draw your attention to the fact that we are in a situation which is much more serious than meets the eye Now there has been a review of the implementation of the Third Plan. The picture is not at all sati-factory. As I said, the tempo is cotton production slow. Our declined by 8 lakh bales in the current year as compared to the vious year. We are below the target Food production has only gone up from 79 million tons to 80 million tons in 1961-62, and this is considered to be a very small achievement by Planning Commission, although S K. Patil, the champion of braggadocio in economic and political matters, would like to have it otherwise. Now we have set a target of 100 million tons by the end of the Third Plan, that is, a rise of 21 million tons.

Certainly this is not how we can progress. Assuming that in the next year we have another 2 million tons. cannot attain the target that way. Therefore, we are not going to attain the target at the rate at which we are progressing. It is quite clear that there some divergence between approach of the Planning Commission and that of Mr. Patil in this matter. One believes in inescapable statistics, the Planning Commission; another believes in unvarnished bluff. that is what Mr. Patil stands Would the Prime Minister kindly tell us who is right, Mr. Patil or the Planning Commission? No they express dissatisfaction this at rate of progress. In irrigation we are minus 1.6 million acres against target of 2.5 million acres. Regarding fertilisers we have supplied in 1961-62 only 2.96 lakh tons, much less than what we should have done. The target was 4 lakh tons. Cement duction is below the annual target by 1 million tons. In steel productio; by 1961-62 we should have 3:57 million tons of s'eel. We had 3 million tons, that is, 557,000 tons less. These are all official figures. Therefore, you see, Madam, that in a number major items we are not up to the targets, annual targets; in fact, are much behind the targets. Naturally the targets will not be fulfilled and the situation would be made all the more critical on account of foreign exchange difficulties. Now, Mr. Morarji Desai, in the other House while replying to the general discussion on the Budget, dragged in the Soviet Union-wholly uncalled for-and indulged in slanders against a friendly country. For the first time in recent years, a senior member of the Government speaking for Government and from the forum of the State launched such a spite campaign against so friendly a country as the Soviet Union. I do not know what the Prime Minister feels about it. But this is certainly not the way to cultivate friendship with nations, certainly not the way to reciprocate the good gesture on the

[Shri Bhupesh Gupta.] part of the Soviet Union. I never see Mr. Morarji Desai saying anything against the U.S.A. or the Aid India Club. He has only boquets for them, showers of praise and so on. whenever he gets an opportunityeven if he does not get an -roggo tunity-he drags in the Soviet Union to malign and slander it on the basis for example, of an American "The Soviet Taxation" by Holzman. I have looked through this book. It goes up to 1953, and even in this book, certain good statements have made because facts cannot be absolutely ignored. It is an anti-Soviet book. Mr. Morarji Desai doea not seem to have gone through this book. I would like to know from him how many pages this book contains, if he were here. Presumably, some Secretary has passed on the book to him and he thought that it was a handy anti-Communist Bible to launch attack, as a member of the Government, in the forum of the State against a friendly country. Here I must deal with a few facts. Mr. Morarji Desai was misleading the country. Now, facts are there. gave certain figures about the various taxes. He said that monies collected through indirect taxes. Well, he confused the turn-over tax with the indirect tax. First of all, I must point out to you that the profits of the socialist production organisations the Soviet Union came to about 1,318 crore roubles in 1940 and 5,650 crore roubles in 1960. The revenue is derived mainly from the factories, industrial units, farms and so on. In percentage, whereas in 1940 revenue was coming from 93 per cent. or so-the percentage of total profit is there-in 1960, it was 89 per cent. About 90 to 92 per cent. of the profits from the factories and other productive organisations go to the nation's budget in that way instead of going into the pockets of the capitalists. You have an entirely different situation in our country. After protheir duction, the capitalists take of profits, dividends interests etc. The landlords take their share. As Prof. Raj pointed out how 3 per cent. of the rural population in our country took away about 33 per cent. of the increased production amounting to Rs. 600 crores, as result of the total increase in the agricultural sector of the order of Rs. 1,700 crores or so. That is what he pointed out. Mr. Morarji Desai completely ignores all these factors.

Again, Mr. Morarji Desai did not talk about the per capita income of the people. In the last five years, the national income of the people of the Soviet Union has gone up by 50 per cent. and the per capita income has gone up by 120 per cent, in the last ten years. No unemployment, medical service. education, free extremely low rent related to wages. old age pension for all-these are provided for in the Soviet Union's budget. Mr. Morarji Desai briefed by the American authors forgot all that although it was open to him to consult Soviet books. If he has not got any, with your permission, Madam Deputy Chairman, I shall present h m with such literature for his edification and enlightenment.

Now, in these last five years 4,000 million roubles were spent for increasing the wages. This is the position. In 1960, the first stage in the abolition of taxes began, the reduction amounting to 360 million roubles. In 1961, it was 400 million roubles. By 1965 the population will be tax-free. That is in the programme of the Communist Party of the Soviet Union. Mr. Morarji Desai was either ignorant or had been very badly briefed by his misleading Secretaries or the Deputy Ministers, if I may say so.

He referred to the turnover tax. In the Soviet Union, you do not have a turnover tax on many items like milk, fruits and certain other items of necessities of life. Turnover tax is imposed on electricity and so on, the consumer of which is the State. The State pays the tax, not the consumer. The turnover tax should not be confused with the union excise duties that

we have in our country. Now, the line of the Government here is to cut the consumption of the poor working taxes, peop e through prices, low wages, etc. Exactly the opposite is being done in the Soviet Union. Now, their planning is for raising standard of living of the people, raising the wages, reduction of the existing taxes leading to their final abolition, reduction of prices, provision of many amenities, etc. And hon. Members should know--Mr. Morarji Desai should know at least, instead of reading American books—that after 1970, all the workers in the factories and the farmers at work will be getting free meals supplied to them. Communism promises to the people of the Saviet Union, and Mr. Morarji Desai gets a book of this kind from the antiquated collection of American authors, which goes up to 1953, and tries to enlighten the House by no other than such a publication. Well, Mr. Morarji Desai should know that there is a Prime Minister in the Soviet Union also and-if he likes-a Finance Minister also. He can get the materials from them. Why does he go to the United States to get the materials about the Soviet Union, to talk about the Soviet taxation system? Some day we shall find some one talking about the Indian society the Indian Five Year Plans on basis of a book written in Portugal by one of Salazar's men. We do not like such things, we cannot like things.

Mr. Morarji Desai then took the extraordinary course of creating a here—'fellow-wanderer' red herring 'fellow-traveller'-and and said that they were in his party, the Congress Party. It is a slander on the Congress mem-Congress members. bers, when they hold progressive views, when they express progressive ideas, criticise wrong and bad policies. need not be fellow-travellers of anyone except. They need not be the fellow-wanderers of anyone except the suffering and toiling masses. Why does Mr. Morarji Desai come out in this manner to defame his partymen? That shows that in Mr. Morarji Desai. McCarthy lives more than in anybody else. Is this the technique of Desai to demoralise the party, demoralise Parliament and create a situation when free and frank discussion by both sides of the House cannot take place. Does Mr. Morarji Desai know that the Americans praise him as the up and coming man, that they Jawaharlal Nehru are calling fellow-traveller and Krishna Menon crypto-communist? Now. Morarji Desai, being a Gandhi-ite here as he claims to be, should know better. After he came from the U.S.A. why are there such outmoded, discredited methods to malign denounce his party men and to silence criticism there? It is not for me to provide an answer for it on behalf of the Congress Party, but certainly we are concerned with a Minister on the one hand attacking the Soviet Union on the basis of an American book and on the other taking resort to the tactics of McCarthy in order to frighten and scare away his own people. What you to say, hon. Members opposite? Is it a tribute to you? Why should he say 'fellow-wanderer fellow-traveller'? You stand in your own right, you have your own views. You are certainly entitled to express them as you like. If I were to treat my party members in this manner in any place, in an Assembly or in Parliament or even outside, I should be hounded out of the party leadership the next day. But the Congress Party has today become such a tolerant body that when the leaders malign and slander their own members and give them bad names in order to hang them, it tolerates it. This is what I say.

Now finally I would like to say this. Mr. Morarji Desai wanted to make out; "Oh, the situation is improving in the country. Why? You look here. Ten lakhs of people pay taxes, and in the category of Rs. 3,000-5,000 income bracket, one lakh more pay taxes than

[Shri Bhupesh Gupta.]

before." Assuming that ten lakhs of people have improved their condition in the country, it comes to '23. Here you see an interesting thing; this '23 took away 9 per cent. of the increase in the national income if you calculate it that way. Does it not show where the money is going? Pandit Jawaharlal Nehru went to Himmatnagar and on February 10 he spoke there. And what did he say? He said that the cap talists have made more money in this country under the Congress rule than they had made in the past 100 years. Whom am I to believe? Mr. Morarji Desai who is briefed by the Americans, or Pandit Jawaharlal Nehru who is not briefed by the Americans-I should like have an answer from someone in the Government. Then Mr. Iengar of the Reserve Bank made a statement saying that money was going to a smaller section in the rural sector. Mr. Jayaprakash Narayan pointed out how 80 per cent. of the rural population live on an annual income of less R_3 1,000, and about 20 per cent. or so are in distressed condition. unemployment is growing in the country, consumption standard among the poorer people is getting less and less. And are they not material for judging the situation in the country—this is what I would like to ask. Therefore Mr. Morarji Desai is entirely mistaken. Even if I accept his statistics for income-tax, it only shows concentration of wealth is moving around a section of ten lakhs of people or one million people whereas there are 443 million people in the country. So what about others, the workers, peasants, the middle-class; the toiling people? And he has no answer; he has no time for that.

Then again it is wrong to talk about the companies because in the index figure he gives about company finances, partnerships are not included, private ownerships are not included, many building companies are not included, speculating companies are not included. Again he leaves out all that thing in order to show: "You

look here. Here are these companies. The State sector is also growing because it has an investment of Rs. 500 crores." But out of that Rs. 500 crores Hindustan Steel alone accounts for over Rs. 400 crores. Therefore, in the industrial sector the State sector exists in a very negligible way. I do not want to say much but I would like to add one thing. This is Mr. Morarji Desai's approach. Well, look after Mr. Morarji Desai. Otherwise you may come to grief. This is what I say. Ι do mean it personally—I have no quarrel. He' brings personal into the Congress Party and the Government dangerous politics, and Ministry of Finance is steamrollered into such policies and approaches which are contrary to the broad national interests. That is my fear. That is why every time Mr. Morarji Desai has spoken on political economic subjects you see how he comes up against the Prime Minister. Mr. Nehru. The Prime Minister may be tolerant for his own party reasons, but the country cannot be tolerant when he, Mr. Morarji Desai, violates the fundamental principle of collective responsibility in Cabinet Government, parades his own views, introduces his own approaches and tries to get away with it. We must bar his way. This is the way of perdition. This is what I say.

One thing more and I finish. I may draw the attention of the House to another fact. Ford Foundation given some money for the improvement of the city of Calcutta, under it the Calcutta Metropolitan Planning Organisation has been set up. Lt.-Gen. D. M. Chakravarthi was appointed there by Dr. B. C. Roy as the Chief Executive Officer. Ford Foundation said: "No, you dismiss him and have some other." The controversy went on for some time and the matter came to the Central Government and ultimately of course his appointment has been retained. But the point I want to stress is that Ford Foundation temerity to tell the country and the 79

Government of the country as to who should be the Chief Executive Officer. Well, if that is so today what is the guarantee that tomorrow the American millionaires, who doling out cash in this country, will not tell us as to who should be the Prime Minister of the country? Even when they were running down Krishna Menon, the Defence Minister, recently, over Aid India and matters and for his performance or activities in the United Nations, they were praising Mr. Morarji Desai. They drew a distinction between Mr. Morarji Desai and Mr. Krish-Menon and not for noth-The Americans. whatever else they may be, they are fools-I can tell you that much. This is the situation we are in. I do not wish to say anything more Madam Deputy Chairman. All I can say is that the Appropriation Bill is going to be passed, but there is no orientation of the policy of the Government. There is no realisation of the situation that we are facing. With the knocks that we are getting from the Aid India Club, the European Common Market and in the American Senate we do not still seem to wake up to the dangers and realities of the situation and review and re-examine our policies so that we formulate truly patriotic politics. fearless policies, and stand up to any kind of brow-beating and bullying on the part of anybody and build our country. The nation cannot be mortgaged in this manner step by step to the Americans or others. I do not say that the nation is mortgaged today, but the process has started. The American introduced this economic aid and so on in order to levers of economic pressures and so on in the country, and at least over the M.I.G. affair and the European Aid business you have seen how they stand exposed today. Mr. Sandys is I wish somebody was in the Government to tell him that time is past when India could be treated in this manner, that we are fourteen years old in our independence, that we are a country with friends in the

Soviet Union and in other socialist countries and newly liberated countries, that we are not alone in this world today, that we have got vast resources in men and material and that we know how to shape our destinies according to our desires needs. The Americans and the British have no right to go on a deputation to our Ministry of External Affairs to tell us not to buy M.I.Gs., and where not to buy, things, from which to buy and what not to buy. It is an insult to us. Suppose we lead a delegation to the White House tomorrow to tell them what they should sell, what they should not sell, how they should behave, whom should appoint. how would President Kennedy like it? What right for President Kennedy is right for us. What is a moral international code for him is equally a moral international code for us. Therefore there cannot be double standards. and more especially we must not be party to bartering away honour and dignity of the country. This is what I have to say.

I hope again that the Government would think over this matter and that our benign Prime Minister wou d not live in the ivory tower of realities. He must come down earth, look at his Minister, see things as they are going on, look into the affairs of the Ministry and the Secretaries and the secretariat of Government attached to the various Ministries. He can easily take co-operation of the Members opposite, who are not sitting on the Treasury Benches, share counsel with evolve policies in order to tide over the difficulties and go ahead in the making of our nation.

Thank you.

Shai G. S. PATHAK (Uttar Pradesh): Madam Deputy Chairman, I rise to support the motion but wish to make a few observations in relation to certain demands made on behalf of some Ministries. Madam, before I do so, I want to make a general observation. The progress made

[Shri G. S. Pathak.]

by the nation is evident from the various booklets published by the Ministries, is evident from the specches made by the Finance Minister, from our Third Five Year Plan and so on.

3 P.M.

And it is not necessary to that the face of the whole country has changed on account of the policies of the Government. The success of these financial policies is a tribute to the energy, acumen and ability of the Finance Minister. The position that we have attained in the international circles is a tribute to international policies. Facts speak for themselves. Go to the country and see how the face of the country I will not has changed. detain. Madam, this House on the general progress made by the country. It is futile to level criticisms against the financial and other policies of the Government. I shall make some specific observations about some the demands. Let me take up the Defence Ministry first.

Madam, the amount of the Demand is not excessive. In the conditions in which we are living it could have been reasonably greater. faced with danger from two nations. Pakistan's claim is not even statable in terms of law. International and international society do not recognise religion as the basis of any claim to territory. Pakistan's claim to the territory of our Jammu and Kashmir State is not statable at all. It has not been stated in terms of law so far by anybody. We find from the report of the Ministry of External Affairs that we have been subjected to continuous threats Pakistan year in and year out. The report says:-

"... Till the end of November 1961, Pakistan armed forces or their agents were responsible for 405 treidents involving firing along or across the cease-fire line on the Jammu-Sialkot border. This is overfive times the number of such incidents reported in the corresponding period in 1960. The Pakistan press and radio and the 'Government of Azad Kashmir' revived an intense campaign against India. This attitude was also reflected in the public statement of Ministers of the Pakistan Government and even of President Ayub during his tours in 'arious parts of the world."

Now, Madam, taking advantage of our strained re'ations with Pakistan, China has violated the traditional international border. It does not require any great knowledge of international law and affairs to know that the crest of mountains and the watershed used to be, and has always been, the traditional boundary between the countries situated like China and India. Taking advantage of the friction between Pakistan and Ind'a. China has grabbed about 14,000 sq. miles of our territory and has declared an intention to grab times more. Now the result is that we have to face danger from That requires vigilance, that requires preparation and even paration for war. On the 14th of May the Prime Minister made statement:--

"Therefore, one tries to avoid war unless it is thrust upon us. Whother we avoid war or not we have to prepare for war and we prepare first to defend those areas and to recover them."

It is a matter of gratification that the Government is alive to dangers and have taken suitable steps in order to defend our freedom and our territories, because if we cannot defend our freedom, if we cannot defend our territories cannot live as a free nation and we do not deserve to live as a free nation. Therefore, the efforts of the Defence Ministry, the achievements of the Defence Ministry which you find in the booklet published by jţ are achievements

efforts upon which the Defence Ministry deserves congratulations.

Madam, as I said, we are living in critical times. Not only we but the whole world is facing a crisis today. Countries which have been traditionally non-aligned like Sweden also taken steps in order to defend themselves in case of necessity. find that Sweden is spending not less than 25 per cent. of its budget on its defence. It has got one of the finest air forces. By legislation it has required all new houses which may be built to contain air shelters. I am not suggesting that we should be scared by the dangers which we are facing or that we should build air shelters as Sweden has done or as United States has done. What I am saying is that the Defence Ministry should greater measures, although it might result in greater expenditure, in order to defend the country whenever the necessity arises.

Recently it has been reported Reuter that Pakistan is engaged space research with the aid of rockets supplied by the United States. These rockets have been named Rahbar and Rahbar II, and they have been sent up as high as 80 miles. ostensible reason given is the making of research in atmospheric conditions. That may be so. But it is also well known that space research can always be turned to military purposes, without any difficulty, and I hope that the United States of America, while it has over-armed Pakistan, is not assisting Pakistan in the same way in which the NATO armies, for example, have been trained. There is a rocket or missile known as Long John in the NATO army and the armies there are trained in the use of this rocket and it is well known that in a few minutes this rocket can be equipped with warheads. We have been opposed atomic tests. We have been opposed to the use of all kinds of nuclear and - thermo-nuclear weapons. But if war comes and if we are engaged in a

conflict, we will have to use conventional weapons in the defence of our country. The very nature of conventional weapons has changed of late. Rockets and missiles which may used even without nuclear war-heads. be a part of could conventional weapons. Therefore, we have got to institute research in the way of finding out means for defending our territories against rockets and missiles. I. speak subject to correction, but I do not find any reference to research in this direction, on a higher scale in the booklet prepared by the Ministry, and the country is entitled to expect that in the matter of conventional weapons we should be up-to-date, ca that we may be able to meet the dangers effectively, if an occasion arises.

SHRI SATYACHARAN (Uttar Pradesh): May I enquire what the hon. Member means by conventional weapons? Does he mean that we should be up-to-date in the matter of conventional weapons or electronic weapons, that is to say, the new weapons that have come into vogue?

SHRI G. S. PATHAK: I have already explained that I am using the expression "conventional weapons" as opposed to nuclear and thermonuclear weapons. The very nature of conventional weapons has changed of late.

SHRI B. R. BHAGAT: It means that he includes electronic weapons.

SHRI BHUPESH GUPTA: And Canberra bombers that cannot take off.

SHRI G. S. PATHAK: Madam, China has made great technical and scientific progress in recent No country from the West, could have supplied China with materials. It can only be Russia. Therefore, if there is a war between us and China, we will have to the weapons made with

[Shri G. S. Pathak.] assistance Russian engineers. 01 becaus**e** no western country supplied any weapons to China or has furnished engineering assistance to China. Therefore, Madam, while congratulating the Defence Ministry on the work that it has done, I feel that there is more work yet to be done before we are able to defend the country properly.

As regards the controversy about the M.I.G. planes, the question is not purely a political one. The question is both political and technical. In the United States, some people have linked it with aid and an opinion has been expressed that we should not be allowed to purchase or that we should not purchase the M.I.G. planes, because they might be used Pakistan. That is opinion. The answer is obvious. If Pakistan is not going to attack India, there is no question of any weapons being used by India against Pak stan. Therefore, this reason is a the contingency reason and contemp'ated cannot arise, unless Pakistan were to attack India it very often threatens do. It has been said in some quarters that India has been receiving aid or is making purchases from the West, in particular from Great Britain, and the Russian instructors might learn some secrets. This again appears to be a hypothetical reason, because we have got to defend ourselves against weapons which have been acquired by Pakistan from the U.S.A. and against weapons which have prepared by China with Russian aid, though Russia might not be giving that amount of aid to China today, as it did earlier, still Russia is the only country which could have given of this kind to Therefore, we must confine ourselves to our own necessities and confine ourselves to the matter of principle. We should not be swayed or overpersuaded by considerations other than considerations of our defence, technical experts, by the Air Chief and others in this matter.

Coming next to another Ministry-The External Affairs Ministry-I have got one or two observations to make. They are in relation to the policy regarding the appointment of our Ambassadors abroad. There are four important Embassies, obvious, namely, China, Russia, United Kingdom and the United States. And there is one important Mission also namely our Permanent Representative at the United Nations. The policy of the Government, as I understand, was and probably -it continues to be so-that these offices should be filled from two categories of persons, (1) those who are drawn from public life in India and (2) those drawn from the official We had from cadre. public life persons like Dr. Radhakrishnan, Mrs. Pandit, Dr. Panikkar, Sir B. N. Rau and others. They made very useful contributions . . .

SHRI BHUPESH GUPTA: Where?

SHRI G. S. PATHAK: Even in Russia, in China. I will tell you.

SHRI BHUPESH GUPTA: Sir B. N. Rau?

SHRI G. S. PATHAK: He was the Permanent Representative of India at the Un.ted Nations.

SHRI M. RUTHNASWAMY (Madras): Dr. Radhakrishnan?

SHRI G. S. PATHAK: He was in Russia.

SHRI M. RUTHNASWAMY: As Ambassador?

SHRI G. S. PATHAK: Yes please.

(Interruptions.)

We should not be swayed or overpersuaded by considerations other
than considerations of our defence,
and we should be guided by our

You have not followed my point, if
I may respectfully say so. Now, what
I am saying is that if you draw
people from public life, they have got

a certain contribution to make. They have got a breadth of outlook and they are able to represent the culture of the country better than the official class. The official class itself has gained a lot through service and experience. They have got their ability and they have got their training so that each class can make its peculiar contribution in the service of the country. We know that when Sir B. N. Rau was the Permanent Representative of India in the United Nations, it was universally acknowledged that he enhanced the dignity not only our country but also of the United Nations. When Dr. Panikkar was in China, he gave information to our Government which had never been given by the Missions of even the British and the United States. 1 do not know about the United States but certainly not by the British.

SHRI ANUP SINGH (Punjab): Information which has never been utilised.

SHRI G. S. PATHAK: We are not concerned with it. We are concerned with this that there should be in this service people drawn both from the official class as well as from public life.

SHRI BHUPESH GUPTA: Elaborate it a little. We cannot follow.

SHRI G. S. PATHAK: If you wait for a few minutes, you will . . .

SHRI BHUPESH GUPTA: It should not be philosophy.

Shri G. S. PATHAK: I will never risk any philosophy with you.

Now, Madam, I do not say that the Government is not following this policy. I hope that there will be no shift from it because people in public life have also made contributions which have given credit not only to those men in public life, men and women in public life, but have also given credit to our country.

SHRI ANUP SINGH: May I ask one question?

SHRI BHUPESH GUPTA: Madam Deputy Chairman, we are completely in the dark, and are very intrigued. Men and women in public life, etc., is all right but what is it all about?

SHRI ANUP SINGH: I was going to ask the hon. Gentleman as to why he hesitates in saying that the Government of India is not following that policy. He mentioned four important places. Obviously, three of them have been filled from the services and the policy, as I see it, is to progressively eliminate public men from these posts. Why does he hesitate to say so?

SHRI BHUPESH GUPTA: Mr. Pathak, you have to be precise, you understand, otherwise the Judges would not give the decree in your favour.

SHRI G. S. PATHAK: I never treated you as a Judge. You are just a Barrister. I assure you that in saying what I have said I am not casting any reflection on the ability or the efficiency of the present incumbents.

SHRI BHUPESH GUPTA: Incumbents of what?

Shri G. S. PATHAK: Incumbent₃ of offices in the Embassies. I thought that he context could have shown that. Now, they are abe men. What I have said is in relation to the general policy. They are able men and they are discharging their duties and their functions in the ablest and in the most efficient manner.

SHRI NIREN GHOSH: We could not follow the point that you have been making so far.

SHRI G. S. PATHAK: The point that I have been making is that Government policy has been that people should be drawn from public life as well as from the officials. That is the point.

SHRI N. M. ANWAR (Madras): For all dip.omatic assignments?

SHRI G. S. PATHAK: That goes without saying.

Now, Madam Deputy Chairman, coming to the question of administration of justice, I have got to make one or two points.

Shri BHUPESH GUPTA: Therefore you want, Mr. Pathak, the present Ambassadors, at least some of them, to be replaced by others.

SHRI G. S. PATHAK: No, not to be replaced. You have completely misunderstood me. I have told and repeatedly told the House that I am not dealing with the individuals. I am dealing with a policy.

SHRI BHUPESH GUPTA: No, Madam Deputy Chairman, it cannot be such an easy matter.

SHRI G. S. PATHAK: That may be done in Russia or in other countries but it cannot be done here.

SHRI SATYACHARAN: On a point of clarification, what I believe the hon Member is probably referring to is the present imbalance between these two sectors, careerists and men drawn from pub ic life. That is what he means, I think.

SHRI G. S. PATHAK: I am grateful.

I find I have been understood.

SHRI BHUPESH GUPTA: It cannot be Ambassadorial life to be replaced by public life.

SHRI G. S. PATHAK: Now, about the administration of justice, I have got to say . . .

SHRI BHUPESH GUPTA: Now, we are on a firmer ground.

Shri G. S. PATHAK: That was still firmer, if you had understood it. I am sorry to say it.

The Law Commission Report was submitted on the 26th September, 1958. I had the honour of being a Member of that Commission.

SHRI BHUPESH GUPTA: What happened to your Reports?

SHRI G. S. PATHAK: Why are you so impatient?

SHRI BHUPESH GUPTA: Some Secretaries may be using them as pillows. There is a shortage of pillows I am told.

SHRI G. S. PATHAK: Some recommendations were made on certain princ ples. They were based certain principles. No one has ever challenged those principles. The main principle was to secure the independence of the judiciary which is the very basis of our democracy. The principle was that a Judge should not seek favour from the executive and should not entertain any from the executive. That was the principle and this independence judiciary distinguished the judiciary from the executive. Now. various recommendations were made in the Commission's Report and some of them have not yet been mented.

SHRI BHUPESH GUPTA; Mr. Pathak's love's labour lost.

SHRI G. S. PATHAK: I am tioning this for the reason that when I went to Madras State recently, in conference. I was told by a certain section of the Madras Bar that certain things were happening there which were not right. What I was told was that the retired District Judges were entering into competition with the junior section of the Bar and result was that there were serious d'fficulties. A commission is ordinarily given to a junior member of the Bar. It brings in a remuneration of a few rupees. Now, retired District Judges and Subordinate Judges were seeking

those commissions. The result was that not only the dignity of the office of a District Judge or a Subordinate Judge was lowered but the junior section of the Bar was also affected. Higher up, recent y a dignitary of the Bar made an observation that when the Chief Justice and the Judges of the High Court after retirement start practice in the Supreme Court the result was that the junior section of the Bar was not developed. Now, all these difficulties would not have arisen if the recommendations of the Law Commission had been implemented. So far as High Court Judges are concerned, the recommendation was that their age limit should be increased to 65. If the Government increases the age limit to 62, that does not solve the question. The District age should be raised to 58. There should be no appointment after retirement because if you appoint Judges after retirement and give them certain jobs, the result is that they start looking forward to those jobs when they are in office and that has got a demoralising effect. If you want to have an independent judiciary in the country-and no one can deny that that is the sine qua non of a democracy . . .

SHRI BHUPESH GUPTA: What is your view if the Judges aspire to be Governors after retirement or even Ministers?

SHRI G. S. PATHAK: Let me finish my sentence. It is common courtesy that you allow other peop e to finish their sentences.

SHRI BHUPESH GUPTA: Elaborate it.

Shri G. S. PATHAK: Therefore, Madam, the submission is that the recommendations—I will not elaborate them—made by the Law Comm ssion should be implemented. That is the point that I wish to make.

SHRI BHUPESH GUPTA: All the recommendations as an integrated whole?

THE DEPUTY CHAIRMAN: The time has run out; please wind up.

Shri G. S. PATHAK: Some of it has been taken up by Mr. Bhupesh Gupta.

THE DEPUTY CHAIRMAN: I have taken that into account.

SHRI G. S. PATHAK: In one of the speeches made by the Finance Minister he said that there should be a tighter check on evasion of incometax. I entirely agree. Evasion of incometax is an anti-social activity.

SHRI BHUPESH GUPTA: How is the thing going to the Supreme Court?

SHRI G. S. PATHAK; I think I must ignore you now.

THE DEPUTY CHAIRMAN: I think so.

SHRI G. S. PATHAK: This is a very welcome suggestion made by the Government. And I say that if your object is to remove disparities in income, that object is bound to be defeated unless the loopholes are plugged and unless you are vigilant enough to check the manoeuvres of the tax-evaders.

Thank you.

श्री रमेशचन्त्र शंकरराव खांडेकर (म्ह्य प्रदेश) : माननीय उपसमापित महे दया, इ। सदन वे सामने जो विनियोग बिल ग्राज प्रस्तुत हुआ है ग्रीर जो पाम होने जा रहा है, उसदे सम्बन्ध में चर्चा करते हुए ग्रच्छ होता कि हम ग्रालग ग्रातम विभागों पर चर्चा करते विग्री निर्णय पर एहुं को । परन्तु यह सम्भव नहीं है, इपलिये में कुछ विभागों है ऊपर ही ग्रपते विचार प्रगट करना चाहता हूं।

जब हम देश की हालत देखते हैं, तो वह बहुत गम्भीर पाई जाती है। पिछले दिनों चर्ची करते हुंगे यह बात बताई गई थी कि देख

श्री रमेशचप्द शंकर राव खांडेकरो में महंगाई दिनों दिन बढ़ती जा रही है। लेकिन इत्तर में माननीय वित्त मन्त्री महोदय ने कहा या कि ऐसी कोई बात नहीं हुई है। अगर मैं एक उदाहरण सदन के सामने रख तो आपको म्राञ्चर्य होगा । मैं जब पिछले महीने इन्दौर गया था और एक माचिस खरीदने गया तो मझको माचिस बहत मंहगी खरीदनी पड़ी। जब मैंने उससे कहा कि क्यों भाई, यह माचिस मंहगी क्यों बेचते हो, हमारे वित्त मंत्री जी ने तो यह बतलाया है कि दिल्ली में माचिस का वही भाव है, तो उस पान वाले ने कहा कि भापं वित्त मंत्री जी दिल्ली में बैठते हैं, उनको माचिस उसी भाव मिली होगी । लेकिन श्राप जैसे जैसे देश के अन्दर जायेंगे भ्रापको मालम पड़ेगा कि क्या स्थिति है स्रीर भ्रापको इससे भी ज्यादा पैसा खर्च करना पडेगा । कहने का तात्पर्य यह है कि जब हम कोई टैक्स लगाते हैं या कोई कर बढाते हैं तो उसका श्रसर भावों परपड़ता है। चाहेरही, चाहेगलत कछ लोग उ का फायदा उठाते हैं, या कुछ लोगों को ब.साव में उतना पैसा बड़ाना पड़ता हो, लेकिन उसका ग्रसर सामान्य जनता पर निश्चित रूप से पड़ता है।

देश की म्रांतरिक स्थिति भे बारे में काफी कहा जा सकता है, मगर समयाभाव भे कारण मैं उस पर कुछ कहना नहीं चाहता।

जहां तक देश के बाहरी प्रश्नों का सवाल है, सब लोग जानते हैं कि हालत कैसी है। हमारे बाइंसे पर चीन श्रीर पाविस्तान की श्रोर से खारा है। नागालैंड का सवाल है। श्रीर भी बहु । से सवाल हैं। इस सम्बन्ध में लोक सभा में कई प्रश्न उठाये गये प्रशान मंत्री महोदय भी कुछ नाराज से हो गये श्रीर काफी झपट हुई। तो चाहे बाहर की हालत हो, चाहे श्रन्दर की हालत हो, देश की स्थित बहुत नाजुक है श्रीर यह कहना मुश्किल है कि सन्कार को इसकी जानकारी है या नहीं। जानकारी तो ज्ञस्र होनी चाहिय, लेकिन उसकी गंभीरता वह नहीं बानती है, ऐसा मालुम पड़ता है।

ग्राज मैं इस चर्चा में सिफं विक्षा विभ ग के बारे में कुछ कहना चाहता हूं। हम को स्वतंत्र हए १५ साल हो गये, के किन कि क्षा के बारे में हमारी कोई दर नीति नहीं हो पाई 1 जब हम ने समाजदाद का ध्येय बनाया है श्रीर वह भी लोव शाही समाजवाद डेमो-कॅटिक सोशलिएम हम चाहते हैं, तानाशाही का समाजवाद हम नहीं चाहते हैं, तो हमारे लिए यह बहुत जरूरी हो जाता है कि हम इस देश की निरक्षरता को हटायें, इस देश को साक्षर करें। बग़ैर साक्षरता के डेमोक्रैसी वा कोई मतलब नहीं रहता है। बहत से लेगों ने देखा होगा कि पिछले चनाव में किस तरह से लोगों ने व्यवहार किया। किसी ने टेबिल पर ठप्पा मारा, किसी ने सातों नामों पर ठप्पा मारा, भौर किसी ने बैलट पेपर के पीछे ठप्पा मारा । कहने का मतलब यह है कि के ई काम ठीक तरह से नहीं चल सकता है जब तक कि लोग साक्षर न हों। तो सब से पहले हमारे लिये शिक्षा की नीति को दृढ करना, उसको कायम करना श्रीर उसको मुघारना जरूरी है। एव हम डेमोकेटिक सोशलिज्म की बात करते हैं तो उसके साथ रार्प्ट.यता का सवाल भ्रा जाता है। ध्व तक हमारे में राष्ट्रीयता नहीं है तब तक सम.ज-वाद की बातें, लोकशाही की बातें सब हवा की बातें रहती हैं। इसलिये धगर किसी बात की सबसे ज्यादा भावस्थवता है तो वह शिक्षा की नीति में सुधार की ग्रावस्यकता की बात है।

श्रव शिक्षा के बारे में जो परिस्थिति देश के सामने हैं वह जरा श्राप देखिये। जो यहां युनिविस्टिंग हैं उनके बारे में देख लिए यें। हर युनिविस्टिंग राष्ट्रीति का श्रवाड़ा बनी हुई है, उनमें रीष्ट्रनिविष्ट स्व किसी तरह का काम नहीं करती है। उनका रिष्ट कभी ठीक तरह से दिया नहीं धाता है श्रीर उसमें वाफी श्रक्षमता होती है। छेकिन जो सब से दुखदाई बात होती है—वह जैसा कि हमारे माननीय मिश्र ने कहा, वहां न्यामाधीशा

95

के एप्वाइंटमेंट के बारे में है भीर वह मुझे सबसे द:खदाई बात लगनी है। श्राप दैखेगे कि सागर युनिवर्सिटी के उपकुलपति, प्रबलपूर यनिवर्सिटा के उपकृतपति ये बनाये गये भौर नागपुर युनिवसिटी में तथा भौर भी भन्य यनिवर्सिटियों में जो हाईकोर्ट्स के जं रिटायर होते हैं वे वायस-चांसलर्स बनाये भारे हैं । जब वे वायस-चांस तर्स बनो हैं तो मेरा व्यक्तिगत श्राक्षेप किसी हाईकोर्ट के जंज के खिलाफ नहीं है लेकिन यह प्रगाती बहुत गलत है। यह जो न्याया-र्धाओं का एप्वाइंटमेंट उच्च पदों पर होता है वह सब से ज्यादा खतरनाक सिद्ध होता चाहे वह भ्रम्बेसेडर पोस्ट पर हों, या फारेन पोस्ट पर हों या और जगह हों। न्यायाधीशों से हम जो अपेक्षा करते है कि वे निष्पक्ष न्याय दें। उसकी देखी हुए उनरो अगर यह बात कही गई कि उन्हें रिटायर होने के बाद कोई बड़ा पद मिलने वाला है तो उसने निश्चित रूप से बाबा उपस्थित होगी, ऐपा मेरा विश्वास है। मेरे मित्र ने जो कहा कि लॉ कमिशन की जो सिफारिश है कि हाईकोर्ट के ५७ को रिटायर होने के बाद न तो प्रैक्टिस करने का ग्रवसर भिलना चाहिए श्रोर न किसी उच्च पद पर उनका एप्वाइटसेंट होना चाहिये, उसको मानना चाहिये । बह र्ठाक बात है। मुते म लाहै कि इपर रिटायरमेंट का भाईर होता है भौर उरर इउस्ट्रियल ट्राइब्युनल के घण होने हैं या वेज बं.ई के भा होते हैं या अन्बे डर हो जारे हैं या वायस-चांस्लर हो पाते हैं। और इस तरह से उनके सामने बड़ा एत्योर रहता है। उनका सारा लक्ष्य, उनका सारा दिमाग इत बात पर होता है कि रिटायर के बाद किस पद पर जा में। जो एप्याइंट करने वाले हैं उनको किस तरह से खुश किया जाय इस पर उनका सब ध्यान रहता है। मेरे कहते का मतलब यह नहीं है कि न्याय मितने में बाघा होती है लेकिन फिर भी म्य य मिलने में बावा हो सक री है। एऋष्प्रली होती है या नहीं, यह मैं नही कह सकता,

लेकिन जब हमारे हाईकोर्ट के जजे के सामने रिटायरमेंट के बाद बेट कहिये, या प्रलोभन कहिये, होता है तो न्याय मिलने में निश्चित तौर से बाधा हो सकती है।

भ्रव युनिवर्सिटीज के बारे में ५ब हम विचार करते है तो एक ग्रौर बात हमारे सामने ग्रा धार्ता है ग्रीर वह उनके लोकेशन का प्रश्न है। बड़े श्रफसोस की बात है कि कुछ प्रान्तो में बहत सी युनिवर्सिटीज बन गई है और कुछ प्रान्तों में उनकी स्थिति बिल्कुल नगण्य सी है। जिस प्रदेश से मै श्राता हूं उसके बारे में अगर श्राप देखेंगे तो पायेंगे कि इतने बडे प्रान्त में जो चार भ्रलग भ्रलग युनिट्स हैं उनमें सिर्फ़ तीन युनिवर्सिटीज काम कर रही हैं। सागर युनिवर्सिटी जो है वह रेपिडेंशल युनिवर्सिटी है श्रीर उज्जैन युनिवर्सिटी जो है उसकी हालत यह है कि श्रगर किसी युनिवर्सिटी की बदतर से बदतर हालत है तो वह मेरे खयाल से उज्जैन युनिवर्सिटी की है। िन गांवों के बारे में कहा ाता है कि हमको यनिवर्सिटी चाहिये, **५**हां उसके लिये एटमासफेयर है ग्रौर जहां काफी फैकलटीज है वहा युनिवसिटीज नहीं दी '।ती हैं। मेरी समझ में नहीं श्राता है कि युनिवर्सिटी ग्राट्स कम्शिन की नीति क्या है। मुझे मालुम है, मैं ग्वालियर में युनिवर्तिर्द। एसोसियेशन का मेम्बर था श्रीर हमने यानवसिटी की डिमांड रखी तो कहा गया कि साहब, ३५ लाख मपया ल हों। क्यों साहब, किस बात के लि रे ३५ लाख रूपया लायें । यह पैसा लाकर देने की क्या बात है। भापको मेरिट्स पर विचार करना चाहिये कि वास्तव में यहां युनिवर्सिटी हो सकर्ता है या न हीं। वहां विद्य यि भों की पर्याप्त सख्या है या नहीं। फेरहरीज है या नहीं। धगह है या नहीं। साधन हैं या नहीं। लेकिन यह सब नहीं। बस, ३५ लाख रुया दी ये-पहले तो ३५ लाख रुपया था भीर भव उसके बााय ५० लाख रुपया कहने लगे हैं। तो यह कैसी बात है। यह मेरी समझ

श्री रमेश उन्द्र शंकरराव खांडेकर]

माया। उज्जैन से इंडीर ३० मीन पर है लेकिन मैं ने कल ग्रखबारों में पढ़ा कि मध्य प्रदेश में इंदौर में और रायपूर में गुनिविधि होने जाररी है। ३० मीत पर ही एक दूसरी यनिवर्सिटी खोलने का का कारण है ? मैं स्पष्ट कहता हूं कि में इरीर के खिलाफ नहीं हं मैं किती क्षेत्र के खिनाफ नहीं हं, लेकिन जो नी ते इम मामले में बार्रि है, वह गलत है। । जहां गिनविटी की मांग हों गो है वहां वह नहीं दी जाती है लेकिन हां ऐसा हो सकता है कि कुर काम चल जाय ग्रीर थोड़ी दूर जाने पर युनिवर्तिर्देश मिल जाय वहां पर युनेवसिडो की बात की जाती है और युनेवर्सिश कायम की जाती है । तो यह हाजत युनिवर्सिटी की हो गई है।

भव, से हेंडरी एन् रेशन की बात देख लीजिरे। ध्वी ईयसं कार्स की बात को ही देख ली जो । श्री ईयर्ग को र्न इनलि रे कि विद्यायियों का बड़ी बनाया गया था कम हो श्रीर हायर से केंडरी होने के बाद एन हो कोई लाइन मिल जाय. लेकिन यह सब क्छ नहीं हुता। पहने उन की एक ही परीक्षा हो। पड़ी थी लेकिन भव विद्या-यिंगों को नी। तोन परीक्षागें देनी पड़ारे हैं यानी श्री ईयसें डिगरो के से नैना कमाने का पक घरा हो गया है। स्टैंड ईं को देखि रे तो वह गिरता जा रहा है । मुने खुद मालूम है, मैं एज्रोशन सोसइंग्री का मैतेजर था भीर मेरे पास एक प्राचार्य महोदय दम्हगस्त लेकर आगे लेकिन वह दि लाइन की दरस्वास्त भी डीह से नहीं ल त पारेथे। मैंने उन से कहा कि श्राप श्रों भी ने नहीं लिख सकते हैं तो हिन्दी ने ही लिखिरे, लेकिन वह हिस्री में भी नहीं लिख पारे। ती जिस विद्यालय के प्रिसिपल की यह हालत हो उसके लिये

क्या कहा जाय । मैं ग्वारियर के शास शीव कालेज के बोकेपर की बात कह रहा है कि वह दिगनाभैदो का स्पेलिंग भी की हतरह से नहीं लिख पागेजब कि वह प्रोकेसर थे, उसको पढ़ाते थे। तो यह हालत भात एत्हेशन की हो रही है। फिर, यह श्र, ईयर्स डिग्रो कोर्स जो आपरे चालु किया है उसको भ्रभी तक सारे हिन्दुस्तान ने नहीं माना है। उत्तर प्रदेश सरीखे बड़े प्रदेश ने श्री ईयसं डिप्री को उं को भपने कै रेकुनम में स्थान नहीं दिया है। बम्बई युनिवर्सिडी ने भी इसकी नहीं माना है। तो इप बात की प्रावश्यका है कि यह जांच की जाय कि इन में कोई तथ्य है या नहीं। ऐसा तो नहीं है कि श्राईयर्स डिग्रा कोर्स, युनिवर्सिटियों के लिये वैजा कमाने का एक घरा हो गया है, यह ीता कमाने का एक जारिया खुत गया है।

हायर से केंडरी स्कूल्स की हालत बद्दत खराब हो रही है। जो मल्डी तरपज सहूत होते हैं उन के लिये लाखों कार्यों का अनुदान दिया जाता है, मल्डी परपज स्तूल्ज को एती-कल्वर के लिये सै हड़ों ग्रोर हजारों हाने की प्रांट मिलती है लेकिन वहां एक छोटा सा जाती का दुकड़ा है स्रोर थोड़ी नी नेती नाड़ी करते हैं प्रोर इन तरह से मल्टी परपज स्कूल्स में सें हड़ों स्रोर हनारौं राया वैंस्ट किया जातः है, खर्व किया जाता है ।

युनिवर्सिडी के सम्बन्ध में एक बात और कहता चाहता हूं। जब ग्वारियर में र्नि-विभिन्नी की मांग हुई तो उने दुकरा दिया गया श्रीर श्रभीतक वहां पर इन के लिगे एजिडे गन हो रहा है। दतारीख को वहां इस बारे में कम्पली हड़ ताल हुई लेकित उस के अपर न तो प्रान्ती। सरकार का घ्यान केदी। सरकार शिक्षा गया ग्रीर न विभाग ने उसके लिये कुद्र किया धीर

उसके उत्तर में यह हुन्ना कि इंदौर श्रीर रायपुर में युनिवर्सिटी होने की खबर श्रस्त बार में पढने को मिली ।

जहां तक प्राइमरी एज्केशन की हालत का प्रश्न है उस के लिये हमारे सामने श्रांकड़े रखे जाते हैं कि साहब इसके लिए इतना रुपया खर्च किया गया और इस साल इतने प्राइम रिस्कूल खोले गये। लेकिन यह कोई नहीं देखता कि वाकई में उस में कितने विद्यार्थी पढ़ने को श्राने हैं। कई देहातों के स्कूल वेकार पड़े हुए हैं, वहां कोई विद्यार्थी नही जाता है। वहां पर न तो कोई मास्टर पहुंचता है, न वहां कोई बिल्डिंग है ग्रौर न वहा कोई फर्नीचर ही है। तो इस दशा में श्राप कैसे कहेगे कि हमारी प्राइमरी एज्केशन बढ रही है। अगर कोई सब से बुरी बात हुई है तो वह स्त्री शिक्षा के बारे में हुई है। देहातों में ग्राप जाइये तो अप्राप देखेगे कि वहां स्त्री शिक्षा के बारे में जो काम हुआ है वह बिल्कुल नगण्य है। लेकि : भापके सामने जो रिपोर्टस आयेगी उस में यह बतायेगे कि स्त्री शिक्षा की प्रगति इतनी बढ़ी है, यह इतनी परसेंट बढी है। शहरों की बात छोड़ दीजिये, शहरों में स्त्री शिक्षा की प्रगति दुई है लेकिन भ्राप देहातों में चले जाइए तो वहां पर न तो मास्टरनियां है ग्रौर विद्यार्थिनियां हैं भ्रौर न उन के बैठने के लिये कोई जगह है। दिक्कत यह है कि जो मास्टरनियां हैं वे तो वहां जाती नही हैं क्योंकि पढ़ी लिखी ग्रौरते देहातों में जाने से घबडाती हैं। खास कर मध्य प्रदेश के उत्तरी हिस्सों में जहां पर डाक्य्रों की समस्या है ग्रीर महि-4 P.M. लाग्रों में परदा सिस्टम है वहा इधर उधर जाने में वे वैसे ही हिचिकचाती हैं। ग्रीर ऐसी जगह जब वे जाती हैं तब उनको वहां पर रहने के लिये स्थान नही मिलता है।

ग्रभी मुझे मालूम पड़ा है कि केन्द्रीय-शासन ने, िक्षा मंत्रालय ने, कुछ, लेडी डीचर क्वाटमें बनाए हैं। हमारे क्षेत्र में कुछ, नेडी क्वार्टर्स के लिए व्यवस्था हुई है लेकिन उनका उपयोग ठीक से नहीं हो रहा है। कुछ तो ऐसे अध्रूरं बने पड़े है कि उनको पूरा नहीं किया गया। जो बने हुए है वे बाहर गांवों पर दो दो मील, डेंड डेंढ़ मील दूरी पर है जहा वे रह नहीं सकती है और उनमें भी वहा के लोकल बाडी ज के अफसर वगैरह ने कब्जा कर रखा है। जो पैसा केन्द्र की ग्रोर से खर्च किया गया है वह इस तरह से पूरा वेस्ट हुग्रा है।

बेसिक एजुकेशन के बारे में कई मतंबे चर्चा हुई ग्रीर यदि में गलत नहीं हूं तो हमारे सभापित महोदय ने कहा था कि जिस तरह से बेसिक एजुकेशन इस देश में चल रही है उसका कोई परिणाम नहीं निकलने वाला है। नेकिन ग्रगर उस पर सच्चाई में, सिन्सेयरली, काम किया जाय तो उसको यश मिन सकता है, वह यशस्वी हो सकता है। मौज्दा परिस्थित में बेसिक एजुकेशन "फोर्भ" सा है, उसको गायी जी के नाम पर घच्चा कहिये। पैंगा कमाने की बात हो रही है।

माननीय उप सभापति महोदया, ग्रब शिक्षा मत्रालय की लैगुएज पालिसी के बारे में मै दो शब्द कहना चाहता हु। इस देश में वडी विचित्र बात हो रही है। कभी हम कहते अग्रेजी हटा देंगे १६६५ के बाद कोई अग्रेजी नहीं रहेगी। कभी कहते हैं वह एमोिमयेट भाषा होगी। कभी कहते हैं, हिन्दी ही रहेगी। स्रौर हिन्दी कैसी होगी उसके बारे में भी ग्राप स्पष्ट नहीं हैं। दस इन्फारमेशन एण्ड ब्राडकास्टिग मिनिस्ट्री की हिन्दी पालिसी चली, ग्रब कोई श्रीर दूसरी पालिसी चल रही है। मैं यह स्पप्ट बात कह देना चाहता हू कि मैं न हिन्दी के विरोध में हुन ग्रंग्रे ती के विरोध में हं। मै बिल्कुल हिन्दी का पक्षपाती हूं और चाहता हुं कि वह इस देश की राष्ट्रभाषा होनी चाहिये । हिन्दी

[श्री रमेशचन्द्र शकरराव खाडेकर]

भाषा होनी चाहिये इसमे कोई सशय नही है। लेकिन वह हिन्दी कैसी होनी चाहिये, इसके बारे मे मुझे स्पष्ट मालुम होना चाहिये। जो भाषा सब लोग बोलते है या जो मैं बोलता ह, श्राप बोलते हैं, सब लोग बोलते हैं, वह राष्ट्रभाषा होनी चाहिये; न तो वह पडित की भाषा होनी चाहिये; न वह अरबी फारसी होनी चाहिये। यानी हिन्दी श्रौर हिन्दुस्तानी का बिला वजह झगडा नहीं पैदा किया जाना चाहिये। भाषा किसी के ऊपर थोपी नहीं जा उसका भ्रदर से विकास होना चाहिये। ऐसी स्थित मे हमारा शिक्षा मत्रालय ग्राज तक कोई निर्णय इस बात पर नहीं ले पाया कि हमारी भाषा कौन सी होगी। इस देश की भाषा कौन सी होगी, कौन सी भाषा मे पुस्तके लिखी जाये, यही श्रभी निश्चय नहीं हो पाया है। पहले हमने कहा था कि एक ग्रोर राष्ट्र भाषा प्रचार समिति की हिन्दी है ग्रौर एक ग्रोर हिन्दी साहित्य सम्मेलन की हिन्दी है, तो इसका परिणाम यह होता है कि हिन्दी के खिलाफ वातावरण पैदा होता है। इस-लिये में यह चाहता हू कि राष्ट्र भाषा के बारे मे, लैगएज पालिसी के बारे मे, एक स्पष्ट नीति होनी चाहिये, जिससे यह माल्म पडे कि हम भ्रागे की तरफ बढ रहे है या पीछे जा रहे है। स्पष्ट नीति न होने के कारण ही यदि कोई साहित्यिक भाषा में लिखता है तो प डिताई हिन्दी कहने लगते है श्रीर रेडियो पर वह हिन्दी बोली जाती है, तो कहते हैं कि समझ मे नहीं भ्राती । ग्रगर हिन्दुस्तानी के या उर्दू के शब्द रख देते है तो कुछ लोग कहेगे यह उर्दू है, इसको हम नहीं समझते है। तो कोई एक निश्चित नीति होनी चाहिये भौर इसके बारे मे शीघ्र ही विचार हो, तो श्रच्छा होगा।

त्रब शिक्षा मत्रालय में कई कमेटिया बनी हुई है। मैंने रिपोर्ट देखी तो मालूम हुग्रा कि कई कमेटियी की मीटिग तक नहीं हो पायी । कुछ की रिपोर्ट माई है, लेकिन वह वैसी की वैसी पड़ी है। उनको इम्ली-मेण्ट नहीं किया गया । शिक्षा विभाग द्वारा जो राधाकृष्णन कमेटी की रिपोर्ट थी उसके बारे मे भी कोई स्पष्ट नीति नहीं हुई है। इसलिये मब यह समय मा गया है कि हम पूरी दृष्टि से विचार करे भौर शिक्षा सम्बन्धी नीति निर्धारित करे। इसके सिवाय भौर कोई दूसरा रास्ता नहीं है।

नेशनल इन्टीग्रेशन के बारे में भी दो शब्द मैं कहना चाहता हु। नेशनल इन्टी-ग्रेशन के बारे में बहुत कुछ कहा गया। ग्रभी हाल मे नेशनल इन्टीग्रेशन काउन्सिल की मीटिंग भी हुई । लेकिन ग्रगर नेशनल ईन्टीग्रेशन की जिम्मेदारी सबसे ज्यादा किसी के ऊपर है, तो वह शिक्षा विभाग के ऊपर है। शिक्षा विभाग ग्रगर इसी ढिल-मिल नीति से काम करेगा तो नेशनल इन्टी-ग्रेशन की बजाय डिसइन्टीग्रेशन होगा । हमारी कोई नीति न होने से श्राप जानते हैं यनीवर्सिटी तक मे, हमारी भ्रलीगढ युनि-वर्सिटी मे, क्या हुआ और अन्यत्र प्रान्तो मे क्या हो रहा है ? इसका कारण यह है कि हमारी कोई खास नीति नहीं है, इसलिये हमारा जो लक्ष्य है, वह उल्टा होता जा रहा है ग्रीर देश में जो साम्प्रदायिक, भाषावादी भौर अन्य तरह की फुट डालने वाली प्रवृत्ति है, उसको बढावा मिलता जा रहा है।

श्रव शिक्षा विभाग में ही ऐसे कई इन्स्टीट्यू शन्स है—में नहीं कहता उनमें दोप है—लेकिन जातिपात के ऊपर बने हुए हैं। शिक्षा सस्थाओं के नाम इम प्रकार देखने को मिलेगे —श्रप्रवाल विद्यालय, जैन छात्रावास, माहौर वैश्य सभा। यदि हम वास्तव में इन्टीग्रेशन चाहते है तो इस तरह की बातों को समाप्त करना चाहिये और एक बात निश्चित रूप से कहना चाहिये कि हम सब एक है, हम भारतीय है, हम एक राष्ट्र के है। इस तरह का वातावरण बनाना चाहिये। श्राज इस तरह का वातावरण बनाना चाहिये।

है । सामान्य जनता स्रोर सरकार दो सलग स्रलग चीजे बन गई है । जनता यह मानने लगी है कि सरकार स्रलग चीज है स्रोर हम श्रलग है, इसलिये जो एक सामञ्जस्य पैदा होना चाहिये, जो एक श्रात्मीयता पैदा होनी चाहिये, वह नहीं हुई है स्रोर यही कारण है कि शिक्षा विभाग की नीति मे परिवर्तन की श्रावश्यकता है ।

शिक्षा विभाग द्वारा पहले एक नेशनल डिसिप्लिन स्कीम चली थी। वह बहुत ग्रम्छी स्कीम है, लेकिन उसका विस्तार जिस तरह से होना चाहिये था वह ग्रभी तक नही हो पाया है। उस स्कीम का विस्तार ग्रौर ग्रधिक होना चाहिये, उसको हर जगह, हर स्कूल में चालू करना चाहिये ग्रौर उसके द्वारा एक ऐसा वातावरण होना चाहिये कि हम राष्ट्र के नागरिक हैं, ग्रौर इसारे ऊपर जिम्मेदारी है, इस राष्ट्र को बनाने की।

शिक्षा विभाग के बारे में इतना कहने के बाद में साधारण तौर पर दो चार शब्द श्रीर कहना चाहता हुं। श्राज हम देखते हैं, हमारे सरकारी कार्यालयों में, विभागों में, जनरल इनएफिशियेन्सी हो रही है श्रीर भ्रष्टाचार का भी बोलबाला है। यहातो बह उतना नहीं मालूम पडता है लेकिन लोगों की ग्राम शिकायत है कि जब नीचे जाइये पटवारी, पटेल तक भीर तहसीलदार तक, तब मालुम पडता है कि उसका कितना भीषण स्वरूप है। न्यायालयों में हम रोज घूमते हैं झौर हमें मालूम है कि जब तक दो चार रपया नहीं देते, तब तक कोई छोटा मोटा काम भी नही करता। वारन्ट माठ म्राठ दिन तक नही निकल पाते है। तो इन सब चीजों की जाच करने के लिये एक मशीनरी होनी चाहिये, जो भ्रष्टाचार को रोके ग्रौर इनएफि-शियेन्सी, जो सब जगह फैली हुई है, उसको दूर करे। भ्र"टाचार श्रौर इनएफिशिएन्सी को देखते हुए डर लगता है कि कहीं यह जो "एडीफिस" खड़ा हुआ है, वह कभी गिर न जाय । इसलिये उपाध्यक्ष महोदया, मैं सचेत करना चाहना हूं कि इस दिशा में स्थिति अधिक गम्भीर है । हम प्रगति जरूर कर रहे है, लेकिन वह प्रगति ऊपर ऊपर की है, लेकिन नीचे से हमारी जड़े कट रही हैं ।

इतना कह कर मैं समाप्त करता हूं।

श्री भगवत नारायण भागंव (उत्तरप्रदेश) : श्रीमती उपसभापति महोदया, में एप्रोप्रिएशन बिल का समर्थन करते हुये श्रपने कुछ विचार सूचना एवम् प्रसारण मंत्रालय के सम्बन्ध में प्रकट करना चाहता हू।

श्रभी हाल में यह बात प्रकाश में लाई गई है कि हमारे वर्तमान सूचना व प्रसारण मंत्री महोदय की इच्छा है कि जो भाषा माल इडिया रेडियो में हिन्दी में प्रयोग की जाती है, उसकी नीति मे परिवर्तन किया जाय । कोई विशेष कारण मेरी समझ में नही स्राता है कि यह चमत्कारिक रूप से भ्राज हिन्दी भाषा का दोष उनको कैसे मालूम हुन्ना ? भाज पन्द्रह वर्ष से हिन्दी भाषा के सम्बन्ध में जो नीति माल इंडिया रेडियो में चली मा रही है बडा ग्राश्चर्य है कि इतने ग्रग्से में न सरकार को यह पता चला कि इस भाषा में कोई दोष है, न जनता को पता चला, न किसी राज-नैतिक दल को पता चला कि इस भाषा में दोष है। ग्राज क्या कारण हुआ कि मंत्री के बदलते ही यह बात देश के सामने रखी गई कि जो भाषा ग्राल इंडिया रेडियो में प्रयुक्त की जाती है, वह जनता की समझ में नहीं पाती है, वह भाषा विलष्ट है ग्रीर उस भाषा को बदलना चाहिये।

गवनंमेंट को इसके लिये विशेष कारण बतलाने चाहियें। हमारे देश में प्रजातत्र है ग्रीर गवनमेंट का यह कत्तंत्र्य है कि वद्

106

गवर्नमेंट जनता भी राय इस बारे में ले ले ! को इस बारे में जनता का ज्ञान निश्चित रूप से प्राप्त कंर लेना चाहिये। सरकार को चाहिये कि भगर यह भाषा दोषपूर्ण है तो वह जनता को बतलाने कि इसमें यह कमी है भीर सरकार इसको इन कारणों से बदलना चाहती है ? ऐसा कहा जाता है कि हिन्दी भाषा में संस्कृत के शब्द बहुत आते है। में पूछना चाहता हुं कि भारतवर्ष में ऐसी कौन सी भाषा है, जिसमें संस्कृत के शब्द नहीं माते हैं ? संस्कृत भाषाम्री की जननी है । बंगला, मराठी, मलयालम, तैलग्, तामिल ग्रौर कञ्चड़ भाषाग्रों में ज्यादातर संस्कृत शब्दों का बाहल्य है। ग्रभी एक मित्र, जो दक्षिण क्षेत्र के रहने वाले हैं--इस समय सदन के धन्दर नहीं हैं--उन्होंने मझे बताया कि मलयालम भाषा में ५० प्रतिशत शब्द संस्कृत के धाते हैं। मझे स्मरण है कि जिस समय भारत का संविधान बनाया जा रहा था, तो जब उसका तीसरा पारण चल रहा था, उस समय प० कमलापति ्त्रिपाठी जी ने शुद्ध हिन्दी में ग्रपना भाषण दिया । उस समय संविवान सभा के सभापति हमारे लोकप्रिय नेता डा० राजेन्द्र प्रमाद थे। उन्होंने दक्षिण के कुछ सदस्यों को बुलाकर पूछा कि श्राप इस भाषण को कितना समझे हैं ? तो उन्होंने कहा कि हम इस भाषण को ६० प्रतिशत समझे हैं। यह तो दक्षिण के सदस्यों की बात थी, जो उन्होंने उस भमय कही। तो गवर्नमेंट की यह राय न मालूम कहां से आई, किसने उसको यह राय दी कि हिन्दी भाषा अच्छी तरह से नहीं समझी जाती है। मैं यह कहता हूं कि भ्रगर हिन्दी भाग का तोड़मरोंड़ किया जायेगा, तो वेश में एक बड़ी विकट समस्या उपस्थित हो जायेगी। देश में ही नहीं, गवर्नमेंट के सामने एक बड़ा भारी प्रावलम श्रा जायेगा भ्रीर उसको हल करना उसके लिए कठिन हो जारेगा। स्राज देश में हिन्दी

प्रति लोगों की कितनी श्रदा है, हिन्दी की प्रगति के लिये लोग कितने लालायित है. इस बात को ध्यान में रख कर गवर्नमेंट को प्रपनी नीति निर्धारित करनी चाहिये। श्राल इंडिया रेडियो केवल गवर्नमेंट के कामी के प्रचार के लिए ही नहीं है कि जो गवर्तमेंट के कार्यकलापों का ही प्रचार करे। गवर्तमेंट श्रपते इस विभाग के द्वारा भाषा में ऐसे शब्द लाये, जिसको वह ठीक समझे, यह ठीक नहीं है ? श्राल इंडिया रेडियो के द्वारा साहित्यकारों का शिक्षण होता है और साहित्यकारों को प्रोत्साइन मिलता है। अनेक प्रकार के शिक्षण का कार्य उसके द्वारा होता है और साहित्यिक श्रालोचना होती है। श्रगर गवर्नमेंट की नीति यह हो कि उसमें शुद्ध हिन्दी का प्रयोग न हो तो प्राचीन ग्रन्थों की अथवा ऐमी पुस्तकों की जो आजोचना होती है वह रेडियो के द्वारा नहीं हो सकेगी। रेडियो के द्वारा हमारे प्राचीन कवियों के भजन गारे जाते हैं। क्या गवर्नमेंट यह चाहती है कि जो भगन सुरदास, तूलसीदास ग्रौर मीराबाई प्रादि के उतमें सूनाये जाते हैं, उसकी भाषा में जाय? यदि परिवर्तन किया रेडियो इंडिया दारा नीति निर्धारित करना चाहती है कि शुद्ध भारतवर्ष से का कर देना चाहिये तो उसे स्पन्ट इसप से इस बात को सदन के सामने रखना चाहिये। उसे सदन के सामने साफ कहना चाहिये कि हम हिन्दी भाषा का बहिष्कार करना चाहते हैं और हम ऐसी हिन्दी की रखना चाहते हैं जिसमें एक भी संस्कृत का शब्द न हो श्रीर हमारी बंगला भाषा ऐसी रहगी, जिस-में एक भी संस्कृत का शब्द न हमारी मलयालम, कन्नड, तेलग, तामिल श्रादि भाषात्रीं में से संस्कृत शब्दीं को बाहर निकाल दिया जायेगा । गवर्नमेंट इस को साहस के साथ तो कहे, ताकि उसका मुकाबला कर सके। श्रगर इस समय भारतवर्ष में कोई ग्रौर भाषा होती,

जिसको सारा देश चाहतातो शायद गवर्न-मेट की दूसरी नीति होती। परन्तु जो हमारे संविधान की घोषित नीति है कि हिन्दी राष्ट्रभाषा होगी और जिसके लिए गवर्नमेंट कहती है कि हम हर तरह से उसकी प्रगति करना चाहते हैं यौर दूसरी म्रोर यह कहती है कि माल इंडिया रेडियो की जो भाषा है वह क्लिष्ट है—मैं क्लिष्ट नहीं कहता, में तो शुद्ध हिन्दी कहता हूं **भगर गवर्गमें**ट की यही नीति है, तो जो समाचार पत्र देहातों मे जाते है उनकी भाषा मे भी परिवर्तन करना होगा। श्रगर कोई समाचार पत्र निलष्ट हिन्दी भाषा लिखता हैतो उसकी जुर्म करार देदेना चाहिये। इस चीज के लिए एक कानून बना दिया जाना चाहिथे कि जो समाचार पत्रों मे क्लिड्ट हिन्दी भाषा का प्रयोग करेगा उसे सजा दी जायेगी। जो विसघ्ट भाषा में पुस्तकों लिखेगे उनको भी सजा दी जायेगी। **भग**र ऐसा**न**हो किया जाता तो गवर्नभेंट की नीति एक पोली नीति हो जायेगी। भगर सरकार की ऋपनी नीति को दृढ़ता पूर्वक चलाना है तो वह स्पष्ट रूप से कहे कि संस्कृत मिले शब्दौँ को हिन्दी में कोई भी स्थान नहीं मिलेगी। लेकिन मालुम ऐसा नहीं होता, यह एक बड़ी विचित्र बात है। यह बात हमाी समझ में नही माती है कि स्रालइंडिया रेडियो द्वारा भाषा पर यह कुठाराघात क्यों किया है। ग्रीर दूसरी श्रोर देखते हैं कि हमारे सदन क्री जे। कार्य-वाही है, जो हिन्दी में छपती है, जो हिन्दी में प्रश्न छ**पते** हैं, गवर्नमेट की जो पुस्तक पुस्तिकाए निकलती हैं, उसकी भाशा क्या है? उसकी भाषा व्ही है जो माल इंडिया रेडियो की भाषा है। गवर्नमेंट वास्तव में इस बात की मान चुकी है और गवर्नमेंट की यह नीति निर्धारित हा चुकी है कि जो असली हिन्दी का रूप है उसकी प्रगति होगी और उसकी हर जगह स्थान मिलेगा। श्राज ग्रगर मत्री महोदय

भपी इस नीति से बाहर जाते हैं, तो मै समझता हूं कि इसका विरोध सदन के बाहरभी होगा। मगर यह नीति मिन-मडल द्वारा निर्धारित की गई हैतो उसका स्पट्ट रूप स वक्तव्य इस सदन मे देना चाहिये कि यह नीति किस प्रकार से निर्धारित हुई ? कोई भी देश जिसकी इपनी भाषा है यह नहीं चाहेगा कि दूसरी भाषा को लाकर अपमी भाषा को दिक्कत रूप में सीखे। इगलैंड वाला अग्रेजी भाषा में रूसी भाषा का सम्मिश्रण नहीं चाहेगा। इसी तरह से रूस वाले रशियन भाषा में श्रग्रेजी का सम्मिश्रण वरे, तो दह शद्ध रशियन भाषा में नही बोली लेकिन यह भारतवर्ष का दुर्भाग्य 🕏 कि इस देश में यह कहा जाता है कि हिन्दी भाषा को भ्राल इंडिया रेडियो में स्थान नही मिलेगा। म्राश्चर्य है। हमारे यहा कई विद्वान दक्षिण के बैठे हैं, हमारे श्री दातार जो संस्कृत के बड़े विद्वान के बारे में लोग कहते हैं कि वे हिन्दी नहीं समझते, लेकिन में कहता हूं कि वे शुद्ध हिन्दी समझते है और श्रच्छी संस्कृत लिख सकते है। यह तो कहने की बात है कि दक्षिण के लोग हिन्दी नही चाहते है, यह बात गलत है। इमी सदन में मेरी कई सदस्यों से बातचीत हुई, इस सम्य वे यहापर नही हैं। एक रोज़र श्रीमती नल्लामुत्तु रामामूर्ती मुझसे कहने लगी कि मैं ग्रापके प्रश्नों को बड़ी दिल-चस्पी से सुनती हूं। यह बात उन्होने ग्रग्नेजी में कही। मैंने उनसे कहा कि मैं तो हिन्दी में प्रश्न करता हं, श्राप किस तरह से मेरे प्रश्नों को समझती है ? वे तूरन्त हिन्दी में बोली कि मै ग्रापके प्रश्नो का ग्राशय भली प्रकार समझ लेती हू । उन्होंने यह भी कहा कि लोग यह कह देते हैं कि मद्रास, मैसूर श्रीर बंगाल के लोग हिन्दी नहीं समझते, लेकिन यह बात ग़लत है। ग्रगर ग्राप हिन्दी भाषा में उर्द के शब्द रख देंगे, तो वह भाषा नही समझी जायेगी । अगर बंगला, मराठी या दक्षिण की

[श्री भगवत नारायण भागव]

दूसरी भाषाग्रो में दूसरी भाषा के शब्द रख दिये जायेगे जैसा कि श्रभी हाल मे हिन्दी के बारे में किया जा रहा है, तो वे भाषाएं भी नही समझी जा सकेगी । जो भाषा सविधान ने स्वीकार कर ली है, उसको ही प्रोत्साहन मिलना चाहिये। ग्रगर सरकार श्रपनी इस नीति को बदलना चाहती है, तो मेरा उससे निवेदन है कि वह साफ शब्दो में इस सदन में ऐलान करे । सरकार भ्राल इडिया रेडियो की ही भाषा में क्यो परिवर्तन करना चाहती है। सरकार के जो प्रकाशन निकलते हमारी सदन की जो कार्यवाही छपती मत्रालयो के जो प्रतिवेदन निकलते है, उन में परिवर्तन किया जाना सब की भाषा चाहिये । केवल भाल इंडिया रेडियो की भाषा बदलने से कोई लाभ नहीं होगा ? मै जब उत्तर प्रदेश में पचायत राज का सचा-लक था, तब मै ग्रामीणो के सम्पर्क में काफी श्राया। मैं कहता हु कि गावों में जो रेडियों नोग लगाये हुये हैं, क्या वे बेवकूफ है कि श्चगर वे हिन्दी भाषा नही समझते तो उस पर इतना रुपया खर्च करते ? गावो जो पुस्तकालय है भ्रौर जिनमें हिन्दी के समाचार पत्र भ्रौर पुस्तके जाती हैं, क्या उनकी भाषा को वहा के लोग नही समझते श्रिगर गाव के लोग हिन्दी भाषा को नही समझते तो इस तरह के पुस्तकालयों की माग न होती ? तो मैं स्पष्ट रूप से गवर्नमेंट से यह निवेदन करना चाहता ह कि वह भ्रपनी इच्छा को गलत रूप में देश के ऊपर न मढ़े, जिस-से कि देश में एक बड़ा बबडर खडा हो जाय । सरकार को इस बात पर गम्भीरता पुर्वंक विचार करना चाहिये श्रोर इस बारे में जनता की निध्चित रूप से राय लेनी चाहिये

ग्रब मैं एक दो बाते गृह-मत्रालय के बारे में कहना चाहता हूं। [THE VICE-CHAIRMAN (DR A SUBBA RAO) in the Chair]

गृह-मत्रालय ही एक ऐसा विभाग है कि जो समस्त मत्रालयो के जितने कर्मचारी हैं, उनको मुस्तिकल करने का भार उसके अपर होता **है। गवनंभेंट** की रिपोर्ट **देख**ने से ऐसा मालुम होता है कि हमारे देश में बडी सख्यामे ऐसे कर्मचारी हैं जो श्रभी तक म्स्तिकल नहीं किये गये हैं भौर न उनकी मस्तिकल किये जाने की भविष्य कोई स्राशा है । गवर्नमेंट के स्राकडों से पता चलता है कि कछ। विभाग ऐसे है, जिन में केवल पाच से दस प्रतिशत तक कर्मचारी मुस्तकिल है। इसका मतलब यह हुम्रा कि पाच प्रतिशत कर्मचारी मुस्त-किल है और कुछ विभागो मे १५ से २० प्रातेशत तक मुस्तिकल है। मै रिपोर्ट के **ब्रनुसार कह रहा हू कि एसा कोई विभाग** नही है, जिसमे ५० से ७० प्रतिशत तक कर्म-चारी मुस्तकिल हो । केवल रेलवे का एक विभाग है, जिसमें ७० प्रतिशत कर्मचारी मस्तिकल है। तो इतने बढे-बडे मत्रालयो मे जहा हजारो की संख्या मे लोग हैं भ्रौर वर्षों से वे ग्रस्थायी चले ग्रा रहे हैं, उनको स्थायी करने के लिए कोई कार्यवाही नहीं की जाती है, यह बडे श्राश्चर्य थ्रौर द ख की बात है।ऐसे ऐसे केसेज श्रापको मिलेगे कि कुछ कर्मचारियो की २६ वर्ष की सर्विस हो गई है श्रीर वे कनफर्म नहीं किये गये, कुछ रिटायर हो गये श्रौर रिटायर होने के बाद कन्फर्म किये गये श्रीर बाज बाज मर गये. उसके बाद उन के कन्फ-र्मेशन का भ्रार्डर निकला । इस बात की श्रोर बहुत घ्यान देने को श्रावश्यकता है। बात यह है कि जो हमारे राज्य जो हमारी प्रादेशिक सरकारे हैं, वे यहीं से इशारा पाती हैं। उनका कहना है कि जब केन्द्र में इतने ज्यादा टेम्पोरैरी सर्वेन्ट्स है तो हम ग्रपने कर्मचारियो को क्यो मुस्तकिल करे। इसी कारण से उत्तर प्रदेश में और श्रीर प्रदेशों में ऐसे ऐसे लोग है, जिनका

पब्लिक सर्विस कमेशन से चुनाव हम्रा चौर जिनकी २०, २४ साल सर्विस है, किन्तु वे भी हो गई म्स्तिकल नहीं किये जा रहे हैं। यह सोचने की बात है कि देश का शासन कीन चला रहा है। स्या हमारे मंत्रीगण चला रहे हैं? ग्रगर श्राप सुक्ष्म दृष्टि से देखेंगे, तो श्राप यह श्रनभव करेंगे कि जो नीचे स्तर के सरकारी कर्मचारी हैं. वही सारे शासन को चला रहे हैं। **अगर वे न** हों, तो मिनिस्टर लोग यहां कर क्या करेगे या कमिश्नर श्रीर डाइरेक्टर जनरल क्या कर सकते हैं। तो उन बेचारे छोटे कर्मचारियों के लिए सरकार को इतना घ्यान रखना चाहिये कि उनके हृदय में इस बात का समा-धान हो कि हम मुस्तकिल हमको पेंशन मिलेगी ग्रौर हमारा भविष्य उज्ज्वल है । ग्रगर यहां ऐसा किया जाये श्रीर इसी प्रकार का एक श्रादेश राज्य सरकारों को दिया जाय, तो वहां भी इस बीति का पालन हो । श्राज सब जगह इतना श्रमंतोष कर्मचारियों में है कि जिसकी कोई हद नहीं है । मैनहीं जानता कि कहां तक स्रापको माल्म लेकिन मुझे इतना मालुम है कि पिछले चनावों में कई जगह सरकारी कर्मचारियों ने भ्रसंतुष्ट हो करके यह निश्चय किया कि हम कांग्रेस को वोट नहीं देंगे ग्रौर यह हन्ना। कम से कम उत्तर प्रदेश में यह श्रवश्य हम्रा। एक भ्रोर यह बात है श्रीर दूसरी श्रोर गृह विभाग ने एक नया कायदा यह बना दिया है किजो टेम्पोरैरी गवर्नमेंट सर्वेन्ट हैं, वे ग्रगर दूसरी जगह नौकरी करना चाहें, तो उसमें बाधाएं डाली जायें। किसी नौकरी के लिए साल में एक दरस्वास्त वे देसकत है। यह उनके ऊपर एक नियंत्रण लगा दिया गया है । इधर तो प्राप उनको मस्तिकल न करें, बीस-पच्चीस वर्ष वे इसी तरह पड़े रहें, और उधर अगर वे अपनी उन्नति के लिए

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कहीं दरस्वास्त देना चाहें, तो भ्राप उसमें टांग भ्रडा दें कि तम दरस्वास्त नहीं दे सकते हो। हम चाहे नौकरी से निकाल दें, लेकिह तम आगे तरक्की नहीं कर सकते। यहै बड़े ग्रचम्भे ग्रौर ग्रन्याय की बात के कि ग्रापने टेम्पोरैरी गवर्नमेंट सर्वेटस न यह नियंत्रण लगाया है कि बे कहीं दरस्वास्त नहीं देसकते । इसके सम्बन्ध में मैंने प्रक्त भी किये थे ग्रीर दातार साहब से पत्र व्यवहार भी किया था, परन्तु उसका कोई ग्रसर नहीं हुआ। मैं यह निवेदन करना चाहता हं कि इसके ऊपर फिर से विचार किया जाय। एक टेम्पोरैरी गवर्नमेंट सर्वेट, एक महीने नोटिस की जासकता है, निकाला वह है, करना चाहता उसके ऊपर क्यों रोक लगाई जाती है।ऐसा कौन सा सरकार का नकसान हो जायेगा, जिसके कारण ऐसा प्रतिबन्ध लगाया जाता है ।

मैं दो शब्द गोश्रा, दमन श्रीर दीव के सम्बन्ध में कहना चाहता हं भ्रीर बे ये हैं कि जब से उनका ममावेश अपने भारतवर्ष में हम्रा है, तब बार इस बात का समाचार निकला है कि उनके सम्बन्ध में योजना बनाई जा रही है। काफ़ी समय हो गया है, तीसरी पंचवर्षीय योजना भारत में भ्रारम्म हो गई है. इसलिए मैं यह जानना चाहता हं कि प्लानिंग कमीशन ने क्या इस सम्बन्ध में कोई योजना बनाई है श्रोर सरकार के पास भेजी हैया नहीं ? श्रगर नहीं भेजी है, तो शीघ्रातिशीघ्र भेजना चाहिये। इसके साथ साथ जैसे कि श्रीर प्रदेशों में सामुदायिक विकास योजना है, उसका प्रसार वहां भी शीब्रातिशीब्र होना चाहिये। वहां के लोग स्वयं इसके इच्छक हैं। समाचार पत्रों के देखने में ऐसा मालूम होता

श्री भगवत नारायण भागंव]

है कि वहां के लोग चाहते हैं कि जैसी भारतवर्ष के ग्रन्थ प्रदेशों में विकास योजनाए चल रही है, वैसी ही उनके बहां भी शीघातिशोध लाग की जाये।

SHRI M. M SUR (West Bengal): Vice-Chairman. out of the Consolidated Fund of India it has been proposed in the Appropriation Bill to spend Rs. 7,956 crores. figure appears to be very large, but when it is noticed that over Rs. 5.000 crores have been allotted towards repayment of debts which are, as explained by the hon. Minister, for repayment of Treasury Bills, and 900 crores are for grants in aid States, loans and advances by Central Government, interest on debts, payment of States' shares of Union Excise Duties, then it boils down to only Rs. 2,000 crores for meeting the expenses of the different Ministries including Defence, which also includes a large amount of capital expenditure, and when you take into consideration the fact that the cost everything has gone up five times, both labour and materials, then the Rs 2,000 crores again reduces itself to only about Rs. 400 crores, which includes the expenditure of all Ministries and also the capital expenditure of the different Ministries, and it is a very modest figure. Also the capital expenditures incurred by the different Ministries will bring in revenue—these are investments and are not expenditures.

On examining the collection of revenues under the different heads, which is about Rs. 1,000 crores, it has to be observed that the Union Excise Duties are bringing us about half the amount. In the previous year it was Rs. 416 crores whereas this year it is

expected to be Rs. 523 crores. In fact that is going to be the biggest source of revenue for years to come and you would not be surprised if the Central Excise gives us Rs. 2,000 crores with all the developments that we expect in the coming years. when all capital investments bear fruit steel factories and the other undertakings that we have. When there are more small industries only in the urban areas but also in the rural areas, the products of the industries will augment this Excise revenue. In this connection I have to make one observation and it is this. So far we have been collecting revenues mainly from these few heads, Customs, Corporation Tax and Income-tax. The Estate Duty the Gift Tax have not yielded much revenue, and this Income-tax was expected to dwindle because the disparities of income will gradually get reduced and the higher income not yield group will that revenue as it was doing in past years. In fact we are expecting only Rs. 68 crores from the tax on income and Rs. 178 crores as Corporation Tax, which includes not only big private Governmentindustries but also owned or public sector industries and, in fact, when these public industries are in full production, then this corporation tax will also increase. But it is a case of Government paying their own tax, not the people. then the revenue will be mainly from these Union Excise Duties. But administering these tax collections we for collecting Rs. notice that crores from Customs we have to spend about Rs. 4 crores as Establishment expenses. Similarly, for come-tax collections we have spend Rs 6 crores and for Union Excise Duties we have to spend Rs. 9 Therefore, proportionately crores. we are spending very much less in collecting Union Excise Duties than in other spheres. Although collection of Union Excise duties is to be made from big entrepreneurs, in the coming years it is going to spread over many millions of small entrepreneurs.

Whereas presently we are collecting income-tax from one hundred thousand people, we expect Union Excise duty to be collected from two hundred million people. Everybody will be benefited by the planning and be production centres there will almost everywhere. There will comparatively small producers who will be producing consumer goods for the people, and they will gladly pay a little share from their extra income which they will be able to make because Government have offered facilities to them.

Sir, the collection of Union Excise duty has expanded very much but its administration has not been properly geared up. A few weeks ago I had occasion to bring in some cases hardship to the notice of the Member in charge of the Board of Revenue of that department. He took immediate action. He was very kind and sympa-He did all that he could do. thetic. But at the lower level the administration has not been properly trained. They have not been educated, they have not been trained how to collect taxes properly without harassing the people. Income tax is being paid by the people who have incomes over a few thousand rupees whereas the Central Excise duties are being paid by the people who will never pay incometax because they will never come up to the standard where they will pay income-tax. Perhaps their annual income will not be more than Rs. 2,000 or Rs. 3,000. Still many millions of them will be paying excise duty. Therefore, the administration has to we have got to train be such that those people, we have got to those people how to fill up forms, how rebate that to apply for they are entitled to get. In the cases that was mentioning, they had been overcharged to the extent of more than capital and the their subscribed matter is still pending. Not that every small man is able to bring his case before the Board of Revenue. Therefore, the hardship is there and unless the hardship which is experienced by the people through the administration of the Central Excise collection is removed, it is bound to bring in severe reaction, and perhaps we would not be surprised if the appeals and court and High Court cases in the coming few years become most unmanageable.

Bill. 1962

After the report of the Income-tax Investigation Commission it was decided that the returns filed by small income-tax payers filled on their own will be accepted without questioning them and they will be charged accordingly. Why not depend upon the goodwill of the people, upon the inner goodness of man? Our Indian culture lays stress on innate goodness. Indians have been good for centuries and it is because of this goodness that we have been able to absorb so people, so many nations that came to our country. That is how culture was transformed into our that is. Indian culture. Depend on that greatness of our people and see that the administration is geared up in a way that inner goodness is developed, that they pay particularly Union Excise duties which we are going to collect from many millions of people. Let them pay of their own accord, out of their inner nature, out of goodwill. Out of their gratefulness they should pay it and not through any coercion as it happens now as if they are still in the British days. Today tax collectors work only with the spirit of collecting taxes and not with the spirit of service. So, in the administration of Central Excise particularly, the subordinates have to be trained like that. We have to approach the people and tell them what taxes they have to pay and what rebates they are entitled to. We have to help them in every possible way. In the Department of Industries have opened Service Institutes and training centres where technicians are being trained. After their training is over, it is the duty of these trainees to help those who start small

[Shri M. M. Sur.]

industries. The latter are helped by Service Institutes. They are advised about the machinery that they should use, about the investment that would be necessary and so on. Even during course of production if they have any difficulty they run up to these Service Institutes for guidance. These Institutes are there to help them, to solve their problems. So, let us take that attitude in the matter of tax collection also. We are endeavouring to develop small industries in our villages. Let us adminishave this Central Excise tration spread out in a way that it helps the people in filling up their forms enabling them to pay the requisite tax without any coercion. You should also tell them how they will get their rebate and so on.

Regarding the other things that are here I do not think I have to say much on them. We have here Interest on Debt and Other Obligations and Reduction or Avoidance of Debt and Payment of State's Share of Union Excise Duties. Considering that we have a very expanded Ministry the total expenditure may be considered very reasonable.

N. SRI RAMA REDDY (Mysore): Mr. Vice-Chairman, I rise to support the Appropriation (No. 2) Bill, 1962 and in doing so I wish to make a few remarks. I was listening to the speeches made here, especially to the marathon speech made by my good friend, Mr. Bhupesh Gupta, and I was wondering whether he speaking on the Appropriation Bill or whether he was trying to convert the Congress Party into the Communist Party. Thus a certain amount of confusion was caused in me by his speech.

Shri P. A. SOLOMON (Kerala): Even otherwise you are confused.

SHRI N. SRI RAMA REDDY: Anyway, it is for the Government to answer Mr. Gupta, if any answer is needed.

Now the present-day concepts of Budgets and appropriations are different from those of the previous regimes. Now it is not merely a question of balancing the income and expenditure. It is a question of essentially promoting the economic growth of the country. If any Budget did not function effectively in promoting the growth of the country, that Budget need not be called a Budget at all. Therefore, from the point of view of economic growth of the country, this Budget has got to be considered.

In this connection it is worthwhile examining a few facts to see how our economy has behaved, especially since the inception of the Plans, these Five Year Plans, as we call them. If we do that. I am sure we will see that there is cause for us to be proud of Budget and the way our finances have been managed, especially in the era of planning. Our national income at the 1948-49 price level was Rs. 8,680 crores in the beginning of the First Plan. It rose to Rs. 10,480 crores towards the end of the Second Plan and by 1960-61, it came to Rs. 12,690 crores. Thus, towards the end of the Second Plan, the national economy rose by about 43 per cent which roughly works out to an increase of 4.3 per annual Of course, we aim at increasing the national income by 5 per cent and when we have increased it by 4.3 per cent., it is no mean achievement, according to me. This is not all. We have set for ourselves very high targets and goals and during the next 15 years a growth of 6 per cent per annum has been envisaged. The effort, therefore, that we have to put forward. is really enormous. At the end of the Third Plan we have to see that our national output goes up to Rs. 19,000 crores. Of course, ours is perspective planning and at the end of the Fourth Plan we are aiming at a national output of Rs. 25,000 crores and at the end of the Fifth Plan an output of 33,000 crores or Rs. 34,000 crores. What does all this mean? It means increasing the happiness of human beings. This, of course, is a foregone conclusion. Naturally, when we aiming very high, we should

grudge making sacrifices. This broadly is the picture of the economic aspect of this country that we are keeping in our mind and our achievements, as I said, were no mean achievements. I am sure that with the experience that we have gained we will do still better in times to come.

I would now like to speak with particular reference to the agricultural economy of our country. As the House knows very well nearly 50 per cent. of the national output comes from agriculture and nearly 300 million people are directly or indirectly dependent on agriculture. Therefore, if we do not make enormous progress in the agricultural sector, our economy is bound to remain backward. During his reply to the debate on the President's Address our respected Prime Minister was making a reference to Punjab and Bihar and he was stating how in spite of the concentration of big and huge industries in Bihar was lagging far behind Punjab which had no big industries to boast of. The reason for the greater progress made by Punjab was very reasonably attributed to the progressive or prosperous agriculture that is practised in Punjab. Punjab has very progressive agriculture side by side with a large number of small industries. Therefore, Punjab shows enormous progress compared to Bihar which has a greater number of big industries concentrated there. This goes to show that it is not merely the presence of big industries that can promote the growth of country or increase the prosperity of the people. Agriculture being the premier industry in the country, it has got to be improved and improved at very rapid rate. If we do not do that, we are bound to be far behind times.

Now, what does improvement in agriculture mean? According to me, essentially it means increasing the average per acre yield of the land. Only when we do that can we say that we have improved or we have progressed

in the agricultural sector. It is true that wa started with 50 million tons of foodgrains and we have now come to nearly 80 million tons of foodgrains. But this according to me, is not on account of the increase in the per acre yield. This increase has been due to the enormously huge number of irrigation projects that we now have. The irrigation potential in the country has been increasing enormously and this increase in production is on account of that one factor. That is why we have been able to increase the production by nearly 30 million tons. I do not deny that in the agricultural sector also enormous improvements have been made. But is this improvement on account of the improvement of all the 300 million people? Is it on account of their understanding the scientific principles of agriculture that we have been able to bring about this increase in production? No. I am prepared to say that it is certainly not on account of the improvement in the general level of agriculture that this increase has been effected. It is only account of the irrigation potential. according to me, that this increase has been brought about. That means that the prosperity of the country as a Whole cannot be brought about even with the increased irrigation potential. By the end of the Third Plan we Will be able to irrigate only about 90 million acres out of the 340 million acres under cultivation in this country. That means again that nearly 250 million acres will still remain under dry cultivation. Unless these 250 million acres of land do produce more per acre, backwardness in agriculture is sure to persist. This backwardness will disappear only if improvement in each acre of land is effected Therefore, I say there is nothing that we should gloat about so far as the agricultural sector is concerned. Our backwardness is the same. After all if we examine the countryside, we find that there is hardly one million improved bloughs. What is all the technological advance that we talk about, if primary implements that are needed for scientific agriculture are not provided in the country? What is this

2

[Shri N. Sri Rama Reddy.] science and technology that we talk about?

This matter relating to agriculture I would like to put in a slightly figurative way. Agriculture is the hand that feeds the country. Unless this hand is made strong, unless science and technology that are talked of so much these days, are applied by each and every farmer in this country, our prosperity in the agricultural sector will be a myth, according to me. We are now importing comfortably four million tons of foodgrains from America and we get ourselves satisfied there is no more problem to be solved. A certain amount of complacency has come about in the country, in the Government, in public life and in Parliament that there are no more problems of agriculture to be solved. I would here like to utter a mild word warning that our agriculture has not made any progress in terms of science and technology ever since the introduction of the Five Year Plans.

SHEEL BHADRA YAJEE: Have you gone to Punjab and seen the tractors working there?

SHRI N. SRI RAMA REDDY: They are not even a few thousands. What do you talk of tractors? I have got the figure of the tractors available in the country. The agricultural hand that feeds has got five fingers just as a human hand has five fingers. The human hand functions with the assistance of five fingers and it is a very well recognised fact that in agricultural production programmes the portant points are irrigation, soil conservation, manures, improved and additional area and plant protection. These are the five fingers through which agricultural hand functions. I have said before that the approach to the agricultural problem of the country is not correct. I would like to repeat my remarks with regard to agricultural programmes. So far as irrigation is concerned, it is all right that

you are attempting to do your utmost. Every river every small rivulet has been surveyed and the irrigation potential has been increased mously. There is still some scope for increasing the irrigation potential. They are tapping the sub-soil water and the process goes on. It is quite a healthy one and I have nothing to comment upon it. I have got to say a few words about soil conservation. Huge experiments were conducted for nearly a decade and a huge book is before the Government of India. It is a fact that on account of the practice of dry farming schemes alone a hundred per cent. increase in the yield could be effected. I would here like to refer to some of the experiments which have been conducted in Hagri, Sholapur and other places which are typically dry tracts of the country. During the period 1934-35 to 1940-41 various experiments were conducted in Hagri, Manjeri, Sholapur and other places over period of seven years and these go toshow that the increase which could be effected by scientific dry farming method alone is something like this. I would just refer to the actual experiments conducted. A quantity of 191 lbs. of cholam, a grain grown there, was obtained as against 90 lbs. obtained by the local method, an increase of hundred per cent. Similar is the case with regard to straw where also it increased by hundred per cent. These experiments were conducted in those places over a period of seven years and it has been conclusively proved that by the adoption of scientific methods of dry farming alone, we can increase the yield by hundred per cent. Let us see what is happening in the country. Either these experiments are wrong or the scientific methods of dry farming have not reached the farmer. This means that there is a lacuna in the implementation of the Plan which is very very great indeed. Talking about dry farming methods, I cannot understand why the Planning Commission should have prescribed only million acres when the entire area is 250 million acres. I cannot really understand it. If after three Five Year Plans you will have only 22 millionacres, when are you going to improve all the rest of the 225 million acres is a thing which I have not been able to understand. Therefore, Sir, I say that the approach to the agricultural problem is essentially very defective. Then comes soil conservation. not every acre that is under cultivation be put under dry farming? What is the difficulty? Is it that your staff is not able to understand the problems of the country? You have nearly 40 thousand village level workers, you have an extensive agricultural extension organisation and a big paraphernalia covering every village and still you are not able to do anything. How long will you take to complete this task?

(Time bell rings)

I was asked to speak for half an hour. I am sorry, with your permission, I would like to say and that is why I have been taking . . .

THE VICE-CHAIRMAN (Dr. A. Subba Rao): You can take five minutes more.

SHRI N. SRI RAMA REDDY: I was planning to speak for half an hour

THE VICE-CHAIRMAN (DR. A. Subba Rao): There are other speakers.

SHRI N. SRI RAMA REDDY: approach to the dry farming methods is highly defective. Similar is the case in regard to soil conservation. Soil conservation requires to be done not only on dry farms but on every acre of land that is available, arable land, even forest land. Four or five hundred million acres—I do not know much we have; I have got the figures but I have not the time to refer to them-but all that the Third Year Plan fixed was a target of 11 million acres. When are you going to apply soil conservation? At this rate, how many Plans will you Therefore, I say that the take? approach is defective. Coming to the problem of seeds, seed is the most important part of agricultural

operations. We have our research stations which have produced improved seeds for every variety of agriculture, wheat, paddy, ragi, whatever it is. Disease resisting variety they higher yielding seed they say, every variety they have got. I visited Pusa recently and found that for every variety of crop they have got improved seeds. Whether it be paddy land or wheat land or sugarcane land, every acre of land should have been put under improved seed. What do I find according to this report? 148 million acres is all that is provided for being put under improved seeds. Is this the way? What is the difficulty? You have a seed farm for every Block and you have a huge Block staff, agricultural staff, Panchayati Raj, Samitis and everybody doing the job of agriculture but nobody is improving it, So, the approach, the understanding itself is defective according me. Under seeds, it is not 150 million acres which should have been aimed at but I now come the 350 million acres. to the question of manures. come to manures. That is the most important finger; that is the thumb of agriculture. There is a proverb in Telugu which says that even a mad man-why talk of any scientific agriculturist-if he puts plenty of manure into the land he can grow enough. So the manurial resources are very important. Now, what is happening to our manurial resources in the country? The Plan as such makes reference to fertilisers and manufacture of fertilisers fertilisers alone would solve the manurial problem of the country. I know for certain that fertilisers injudiciously applied will produce more harmful effects. Instead of increasing the output, they will damage the land. know of several instances, hundreds of thousands of instances, where land has been permanently damaged on account of injudicious use of fertilisers. Who is doing this job and who is advising the agriculturists? Nobody them. If they get some money, immediately they go and buy two, three, four or five bags of fertilisers and put

[Shri N. Sri Rama Reddy.] it on the land and the result is that all prospects of any further improvement of the land are ruined even though initially he may get a good crop by the application of fertilisers. Very often foreign countries are taken guide for this purpose. They apply enormous amount of fertilisers to their land but there is an essential difference between land in the European countries and land in our country. The land in the European countries is moist most of the year with result that green matter grows there enormously. For centuries it has been growing and getting itself absorbed in the land. There is plenty of humus, organic matter, in that soil and fertilisers go in good combination with this organic matter and it will help the crops to grow well. there the land is not damaged by the fertilisers whereas in our country most of the time, for eight months in a year, our soil remains dry, bonedry, and there is no organic matter. On the other hand whatever organic matter is already there is oxidised and burnt up. That is the situation here. Once the Agriculture Minister himself asked me, 'What do you think of European soils? They apply plenty of fertilisers.' True; they do it but conditions there are different from our conditions. After all. without organic matter in the soil even fertilisers will not do anything. If anything, they will do great damage. That is the situation here and this aspect has not been understood. I wish the Agriculture Minister was here: I could have mentioned this to him.

Now, when we examine the Plan, what is the approach we find to the agricultural problem? Have they bestowed sufficient attention to natural manures that are available in the country? Are we doing all that is necessary to conserve and preserve the manures obtained through domesticated livestock? Then there are the wastes of human beings. Mahatmaji himself had referred in 1934 to the wastes of human beings. He had cal- !

culated then that if all the wastes of human beings were collected properly and applied to agriculture, there would be no famine in this country. That was what he had said. He had put the value then at about Rs. 40 crores and now it should be much more. Of course, I have calculated all the figures in an article published in the Economic Review and it comes to several crores of rupees. value of the manures that could be obtained from human wastes in the country comes to about 400 million rupees. Anyway, I do not want to go into all those details and bore the House. Anyway there is great potential. According to my humble understanding, by way of farmyard manure alone we can have 16.5 million tons nitrogen through domesticated livestock all of which is fed by the resources of agriculture in the country against which the Planning Commission estimates that only one million tons of nitrogen can be obtained through farmyarð manure. means 15 million tons of nitrogen are allowed to be wasted. That way, how are you going to rebuild the country's agriculture? We are wasting the 2 million tons of nitrogen obtainable through human wastes, 3 million tons by way of growing green manure and another 3 million tons by way of compost making. - According to me the country's potential of nitrogen about 25 million tons. Our application at the present time to the soil is said to be about 2 million tons whereas through crop output we take away about 3 to 4 million tons of nitrogen. Even according to the Planning Commission at this rate our soil is being impoverished by two million tons of nitrogen every year. When that is the case, I ask, is there any hope for agriculture in this country? Having grasped the problems in their true perspective, are we attempting solve them correctly? No. That is the position today.

Then there is another little finger and that is plant protection. there you sow crop in 350

acres and you provide for plant protection for 50 million acres in five years. Is this wisdom? According to me, it is not.

Thus there is a great defect in our approach to our agricultural problems. Unless we tackle these problems correctly in their correct perspective our agriculture is sure to remain very backward for all time to come. The fact that we have increased agricultural production by 40 or 45 per cent need not be a consoling factor at all because whatever increase has been achieved is mainly due to the potential of irrigation that has been created in the country. Instead of single crop, you now grow double crop and that is how you have effected increase in production. That by itself cannot remove the poverty of the agriculturists. We would remain backward for all time to come That is my criticism so far as agriculture is concerned.

Now, I want to say a word or two about animal husbandry. Animal husbandry is the handmaid of agriculture and what is happening to animal husbandry? In 1956 we had taken statistics of the livestock in the country and in 1961 we have again taken statistics and there has been an increase of about 10 per cent of our livestock in the country. No country possesses so many heads of cattle, domesticated livestock, as India. We possess the greatest number of human beings and also the greatest number of livestock. All have to be fed through agriculture; all have to depend on the produce from land. What is the pressure that we are creating on land? Can this good earth all this pressure that we are creating? What is happening to our livestock? I have calculated in an article published very recently that more than 50 per cent, of our cattle starve. The yield of our cows is the lowest in the world. They are the poorest fed and the greatest in number. What is more unhealthy than this situation?

Therefore, I say that on the one hand we have to reduce our cattle population and on the other hand we have to put more milk into each one of the cattle and get more milk. That is the surest way.

THE VICE-CHAIRMAN (Dr. A. Subba Rao): You have only two minutes more.

Shri N. SRI RAMA REDDY: I amjust concluding. Now, if I could tell this House what we have done in Bangalore, it would be worth while. We started with cows having a milk yield of 2 to 3 pounds. We imported bulls from foreign countries which have higher potential for milk yield. Today the milk yield in Bangalore is 20 pounds a day with dry period reduced considerably. This is science; this is application of science. This is the scientific method of approaching the problem.

SHRI GOPIKRISHNA VIJAIVAR-GIYA (Madhya Pradesh): What is the number of cattle there?

SHRI N. SRI RAMA REDDY: It is about 30,000 with a yield of 20 pounds a day. Our Agriculture Minister himself was pleased to inspect the project and see what was being done. Only last night when I was having tea with Mr. A. P. Jain who visited some of our farms, he said that the cattle in Bangalore were better housed than even people elsewhere. That was what he said. I mean no aspersion on anybody. I am only telling that within 25 years we have effected an increase of ten times in milk yield per cow and if the country as a whole could copy this there is sure to be prosperity in the agricultural sector. Otherwise if we go on following old methods we cannot tackle our problems.

Sir, I would like to say one thing. I happened to be one of the members of the Expert Cattle Committee and I made bitter criticism in it with regard to the key village schemes and their failure. Ninety-nine per cent.

[Shri N. Sri Rama Reddy.] of the key village schemes were failures and we had mentioned this fact well in time before the Third Plan was finalised and still the key village scheme continues to find a place in the Third Five Year Plan. It was not an individual opinion. The entire Committee agreed that 99 per cent. were failures. What is the glowing feature about the key village scheme? Under that scheme every key village is given a jeep in which the staff go about for coffee and tea and things like that. Things have not been done properly. This is what is happening to animal husbandry. This is what is happening to agriculture. There is complacency. A very dangerous mood of complacency is prevailing in the country. I would utter a mild warning that this is a very dangerous complacency and it is better that we deep our eyes sooner than later.

Thank you very much.

THE VICE-CHAIRMAN (Dr. A. SUBBA RAO): The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Saturday, the 16th June 1962.